

RATIFIED MINUTES OF MEETING No.26/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 17.03.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 26/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 17.03.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I-The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.: 59/17/80-ALC2/2014	Party Name:..PLANT ENGINEERING SERVICES,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00431/AM15/	RLA File :04/24/040/00076/AM11/	Lic.No/Date:0410115529 14.07.2010	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 03.03.2015 has been sent to MSME on 16.03.2015 and awaited the comments. Case is deferred to 28.04.2015.				

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PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Case No.: 23/9/80-ALC2/2012	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:28.04.2015
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases. Case is deferred to 28.04.2015.			

Case No.: 6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 03.02.2015 and awaited the comments. Case is deferred to 28.04.2015.			

Case No.: 18/15/80-ALC2/2012	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and awaited the comments. Case is deferred to 28.04.2015.			

Case No.: 3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:28.04.2015
Decision: The Committee decided to call the representative of the firm earlier for 'Personal Hearing' in the meeting on 17.03.2015 as the firm has not replied to the deficiency letter issued to them on 19.01.2015. However, the firm requested for postponement of the 'Personal Hearing'. Accordingly, the Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting on 09.06.2015. Case is deferred to 28.04.2015.			

Case No.: 23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date: 26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and awaited the comments. Case is deferred to 28.04.2015.			

7	Case No.: 2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00526/AM14/	RLA File :09/24/040/00070/AM14/	Lic.No/Date:0910056185 30.05.2013	Defer Date:28.04.2015
	Decision: The Committee noted that deficiency raised by DHI in the application of the firm on 30.01.2015 has been sent to the firm on 19.02.2015 for reply. E-mail was sent 26.02.2015. NC decided to issue reminder to the firm to expedite reply. Case is deferred to 28.04.2015.			

8	Case No.: 3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:28.04.2015
	Decision: The Committee noted that deficiency raised by DHI in the application of the firm on 30.01.2015 has been sent to the firm on 19.02.2015 for reply. E-mail was sent 26.02.2015. NC decided to issue reminder to the firm to expedite reply. Case is deferred to 28.04.2015.			

9	Case No.: 10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:28.04.2015
	Decision: The Committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 and awaited the comments. Case is deferred to 28.04.2015.			

10	Case No.: 11/15/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:28.04.2015
	Decision: The Committee noted that the firm's reply dated 27.01.2015 has been sent to DHI on 30.01.2015 for comments. Case is deferred to 28.04.2015.			

11	Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:28.04.2015
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to			

the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for further comments in this matter.

Case is deferred to 28.04.2015.

12	Case No.: 40/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	Defer Date:28.04.2015
	Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. However, according to MSME, information for one item is pending from the firm. NC, therefore, decided to issue reminder to firm to furnish requisite information expeditiously. Case is deferred to 28.04.2015.			

13	Case No.: 43/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00128/AM15/	RLA File :07/24/040/00156/AM14/	Lic.No/Date:0710097714 23.08.2013	Defer Date:28.04.2015
	Decision: The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for their comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.			

14	Case No.: 45/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:28.04.2015
	Decision: The Committee noted that the firm's reply dated 21.07.2014 has been sent to MSME on 13.08.2014. However, according to MSME, information for two items is pending from the firm. NC, therefore, decided to issue reminder to firm to furnish requisite information expeditiously. Case is deferred to 28.04.2015.			

15	Case No.: 9/5/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:28.04.2015
Decision: The Committee noted that the firm's reply dated 16.10.2014 has been sent to MSME on 30.10.2014.NC decided to issue a reminder to MSME to expedite comments. Case is deferred to 28.04.2015.				

16	Case No.: 50/15/80-ALC2/2013	Party Name: TERACOM LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:28.04.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. NC decided to issue a reminder to DEIT to expedite comments. Case is deferred to 28.04.2015.				

17	Case No.: 1/2/80-ALC2/2014	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:28.04.2015
Decision: The Committee noted that deficiency raised by DHI in the application of the firm on 30.01.2015 has been sent to the firm on 19.02.2015 for reply. E-mail was sent 26.02.2015.NC decided to issue reminder to firm to expedite reply. Case is deferred to 28.04.2015.				

18	Case No.: 15/19/80-ALC2/2013	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:28.04.2015
Decision: The committee noted that firm's application has been sent to C&PC on 09.12.2014 for comments. Sixth reminder was issued to C&PC on 13.02.2015. Case is deferred to 28.04.2015.				

19	Case No.: 8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:28.04.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The				

Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for further comments in this matter.

Case is deferred to 28.04.2015.

20	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. Case is deferred to 28.04.2015.				

21	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:28.04.2015
Decision: The committee noted that the representative of the firm attended the meeting on 17.03.2015 and explained their case. The basic of their case is they are importing Trucks in semi knocked down condition and after fixing some imported components on it they are exporting the same. However, as per Para 4.1.3.1 of FTP "an Advance Authorization is issued to allow duty free import of inputs, which physically incorporated in export product (making normal allowance for wastage)." Therefore, Committee decided to refer this case to Policy Division for their comments on whether such cases can be allowed under the Advance Authorization Scheme.				
Case is deferred to 17.03.2015.				

22	Case No.:33/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:28.04.2015
Decision: The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on 10.11.2014. NC decided to issue a reminder to MSME to expedite comments.				
Case is deferred to 28.04.2015.				

23	Case No.: 34/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply 21.07.2014 has been sent to MSME on 13.08.2014. Reminder was issued to MSME on 27.01.2015 to expedite comments. Case is deferred to 28.04.2015.				

24	Case No.: 7/5/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00092/AM15/	RLA File :03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/32/2015-TSW/24 dated 17.03.2015 as under:-				
- Quantities of export items at Sl. No. 1, 2 & 4 may also be specified as 2 Nos., 4 Nos. & 2 Nos. respectively in addition to their weights. - Quantities of import items at Sl. No.1, 3, 4 & 5 may also be specified as 4 Nos., 6 Nos., 2 Nos. & 2 Nos. respectively in addition to their weights. - Import items at Sl. No. 1, 3, 4 & 5 may be allowed on net to net basis. - Quantity of import item at Sl. No. 2 may be allowed as 6.05 MT. - Word 'Relevant' may be prefixed with the descriptions of import items at Sl. No. 6 & 7. - Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 212 MT. - Quantity of import item at Sl. No. 7 may be allowed as 447 Nos. on net to net basis. Weight of this item may be allowed as 92.82 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 8.				
RA may take further action accordingly.				

25	Case No.: 7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:28.04.2015
Decision: The committee noted that firm's reply dated 07.11.2014 has been sent to DEIT on 04.12.2014. NC decided to issue reminder to DEIT to expedite comments. Case is deferred to 28.04.2015.				

26	Case No.: 42/5/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	Defer Date:28.04.2015
Decision: The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on				

10.11.2014.NC decided to issue reminder to MSME to expedite comments.
Case is deferred to 28.04.2015.

27	Case No.:14/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date:3410039544 12.03.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 03.02.2015 has been sent to MSME on 13.02.2015. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.				

28	Case No.:13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:28.04.2015
Decision: The committee noted that the firms has sent reply directly to the DEIT on 02.01.2015 and awaits comments. NC decided to issue reminder to DEIT to expedite comments. Case is deferred to 28.04.2015.				

29	Case No.:18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:28.04.2015
Decision: The Committee noted that deficiency raised by MSME vide ID No.30 (215)/2014-ME dated 03.03.2015 in the application of the firm has been sent to them on 17.03.2015 for reply. Case is deferred to 28.04.2015.				

30	Case No.:9/8/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/32/2015-TSW/30 dated 17.03.2015 as under:-				
- Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1 & 2. - Quantity of import item at Sl. No. 1 may be allowed as under: - For export item at Sl. No.1 namely, Dish Ends, as 1.10 Kgs./Kg. content in the export item. - For export item at Sl. No.1 namely, Cones, as 1.18 Kgs./Kg. content in the export item. - For export item at Sl. No. 1 namely, Rolled Shell, as 1.05 Kgs./Kg. content in the export item. - For export item at Sl. No. 2 namely, Clad Dish Ends, as 1.18 Kgs./Kg. content in the export				

item. (v) For export item at Sl. No. 3 namely, Fabricated Steel Clad Plates, as 1.05 Kgs./Kg. content in the export item. (vi) For export item at Sl. No. 4 namely, Clad Rolled Shell, as 1.05 Kgs./Kg. content in the export item. 3. Quantity of import item at Sl. No. 2 may be allowed as under: (i) As 1.18 Kgs./Kg. content in the export item at Sl. No. 2. (ii) As 1.05 Kgs./Kg. content in the export items at Sl. No. 3 & 4. RA may take further action accordingly.

31	Case No.:15/8/80-ALC2/2014 HQ File :01/80/050/00183/AM15/	Party Name: STERLITE TECHNOLOGIES LTD. RLA File :03/95/040/00014/AM15/	Meet No/Date:26/80-ALC2/2014 17.03.2015 Lic.No/Date:0310778994 22.04.2014	Status: Deferred Defer Date:28.04.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments. NC decided to issue reminder to DEIT to expedite comments. Case is deferred to 28.04.2015.				

32	Case No.:19/8/80-ALC2/2014 HQ File :01/80/050/00187/AM15/	Party Name: IND-SPHINX PRECISION LTD., RLA File :22/24/040/00001/AM15/	Meet No/Date:26/80-ALC2/2014 17.03.2015 Lic.No/Date:2210014810 22.04.2014	Status: Deferred Defer Date:28.04.2015
Decision: The Committee noted that the firm's reply dated 09.02.2015 has been sent to MSME on 20.02.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.				

33	Case No.:20/8/80-ALC2/2014 HQ File :01/80/050/00188/AM15/	Party Name: IND-SPHINX PRECISION LTD., RLA File :22/24/040/00002/AM15/	Meet No/Date:26/80-ALC2/2014 17.03.2015 Lic.No/Date:2210014809 22.04.2014	Status: Deferred Defer Date:28.04.2015
Decision: The Committee noted that the firm's reply dated 09.02.2015 has been sent to MSME on 20.02.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.				

34	Case No.:1/4/80-ALC2/2014 HQ File :01/80/050/00084/AM15/	Party Name: AYAAPPA CNC PVT.LTD, RLA File :07/24/040/00012/AM15/	Meet No/Date:26/80-ALC2/2014 17.03.2015 Lic.No/Date:0710103733 25.04.2014	Status: Deferred Defer Date:28.04.2015
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Decision: The committee noted that the firms application was sent to MSME on 01.07.2014 followed by reminders dated 07.11.2014 and 09.01.2015 for comments. NC decided to issue another reminder to MSME to expedite comments.
Case is deferred to 28.04.2015.

35	Case No.: 22/8/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 16.10.2014 has been sent to DHI on 10.11.2014. NC decided to issue reminder to DHI to expedite comments.. Case is deferred to 28.04.2015.				

36	Case No.: 41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:28.04.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 09.01.2015. Case is deferred to 28.04.2015.				

37	Case No.: 43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:28.04.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 09.01.2015. Case is deferred to 28.04.2015.				

38	Case No.: 1/11/80-ALC2/2014	Party Name: HITTCO TOOLS LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:28.04.2015
Decision: The Committee noted that deficiency raised by MSME vide ID No.30 (223)/2014-ME dated 05.03.2015 in the application of the firm has been sent to them on 13.03.2015 for reply. Case is deferred to 28.04.2015.				

39	Case No.: 40/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710105280	Defer

:01/80/050/00361/AM15/	:07/24/040/00084/AM15/	20.06.2014	Date:28.04.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 09.01.2015. Case is deferred to 28.04.2015.			

Case No.: 42/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File 40 :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:28.04.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 09.01.2015. Case is deferred to 28.04.2015.			

Case No.: 45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File 41 :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:28.04.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 09.01.2015. Case is deferred to 28.04.2015.			

Case No.: 47/14/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File 42 :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:28.04.2015
Decision: The Committee noted that deficiency raised by DHI vide ID No.3 (188)/2014-TSW (B) dated 05.03.2015 in the application of the firm has been sent to them on 10.03.2015 for reply. Case is deferred to 28.04.2015.			

Case No.: 54/17/80-ALC2/2014	Party Name: ARIHANT INDUSTRIES,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File 43 :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date:3310029998 04.07.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 30.01.2015 has been sent to DIPP on 16.02.2015. As description of export and import items are it was decided to call firm's representative for 'personal hearing' to clarify the same on 09.06.2015. Case is deferred to 28.04.2015.			

Case No.: 45/17/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
44			

HQ File :01/80/050/00417/AM15/	RLA File :03/95/040/00338/AM15/	Lic.No/Date:0310787040 18.07.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm has not replied to the deficiency letter issued to them 01.12.2014 followed by a reminder on 09.01.2015. Therefore, the Committee decided to issue reminder to the firm to furnish reply. Case is deferred to 28.04.2015.			

Case No.:7/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
45 HQ File :01/80/050/00328/AM15/	RLA File :04/24/040/00102/AM15/	Lic.No/Date:0410159118 28.07.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.			

Case No.:8/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
46 HQ File :01/80/050/00329/AM15/	RLA File :04/24/040/00103/AM15/	Lic.No/Date:0410159119 30.07.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.			

Case No.:34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
47 HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm has sent reply to the Deficiency letter directly to DEIT on 26.12.2014 vide it's letter dated 16.02.2015 and decided to await comments. Case is deferred to 28.04.2015.			

Case No.:38/14/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
48 HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date:0510390041 31.07.2014	Defer Date:28.04.2015
Decision: The Committee noted that deficiency raised by MSME vide ID No.30 (212)/14-ME dated 05.02.2015 in the application of the firm has been sent to them on 12.02.2015 for reply.NC decided to issue reminder to firm to expedite reply. Case is deferred to 28.04.2015.			

49	Case No.:7/17/80-ALC2/2014	Party Name: BHARAT HEAVY	Meet No/Date:26/80-	Status:
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	ELECTRICALS LIMITED	ALC2/2014 17.03.2015	Deferred
HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:28.04.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 followed by reminder on 09.01.2015 for comments. NC decided to issue reminder to DHI to expedite comments. Case is deferred to 28.04.2015.			

50	Case No.:46/17/80-ALC2/2014	Party Name: VENKATESWARA ENGINEERING WORKS	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:28.04.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 01.12.2014 followed by a reminder on 09.01.2015. E-mail was also sent on 25.02.2011. NC decided to issue final reminder to firm to expedite reply. Case is deferred to 28.04.2015.				

51	Case No.:5/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm has not replied to the deficiency letter dated 20.10.2014 followed by reminders dated 03.12.2014 and 09.01.2015. Therefore, NC decided to issue final reminder to firm to furnish reply. Case is deferred to 28.04.2015.				

52	Case No.:9/14/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:28.04.2015
Decision: The committee noted that the firm has not replied to the deficiency letter sent to them on 21.10.2014 and reminder on 16.02.2015 and e-mail dated 19.02.2015. Therefore, NC decided to issue final reminder to the firm to furnish reply immediately. Case is deferred to 28.04.2015.				

53	Case No.:2/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00323/AM15/	RLA File :05/23/040/00179/AM15/	Lic.No/Date:0510390209 08.08.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/32/2015-TSW/53 dated 17.03.2015 as under:- 1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 76 MT & 94 MT				

respectively.

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 to 5 & 7.
3. Quantity of import item at Sl. No. 1 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 15966 Kgs. inclusive of 37.6 % wastage after taking 20 % recovery from scrap.
4. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
5. Quantity of import item at Sl. No. 5 may be allowed as 42093 Kgs.(43224 Meters) inclusive of 3.09 % wastage as claimed by the firm being used for the manufacture of U-tubes.
6. Import item at Sl. No. 6 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 7 may be allowed as 57508 Kgs.(53804.3 Meters) inclusive of 2 % wastage.

RA may take further action accordingly.

Case No.:3/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
HQ File :01/80/050/00324/AM15/	RLA File :05/23/040/00180/AM15/	Lic.No/Date:0510390210 08.08.2014	
54	Decision : The Committee decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/32/2015-TSW/54 dated 17.03.2015 as under:-		
	1. Net empty weights of export items at Sl. No. 1, 2, 3 & 4 may be specified as 86.8 MT 81.2 MT, 17 MT & 3.125 MT respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3, 5 & 7. 3. Quantity of import item at Sl. No. 1 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 12330 Kgs. inclusive of 41.4 % wastage after taking 20 % recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 5. Quantity of import item at Sl. No. 3 may be allowed as 43929 Kgs.(56394 Meters) inclusive of 2 % wastage. 6. Quantity of import item at Sl. No. 4 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 2767 Kgs. inclusive of 36.4 % wastage after taking 20 % recovery from scrap. 7. Quantity of import item at Sl. No. 5 may be allowed as 6312 Kgs.(8204 Meters) inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4610 Kgs. inclusive of 4.17 % wastage. 9. Quantity of import item at Sl. No. 7 may be allowed as 49535 Kgs.(51010 Meters) inclusive of 2 % wastage.		
	RA may take further action accordingly.		

55	Case No.:32/14/80-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
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HQ File :01/80/050/00353/AM15/	RLA File :03/95/040/00418/AM15/	Lic.No/Date:0310787964 12.08.2014	Defer Date:28.04.2015
Decision: The Committee noted that firm's reply dated 05.12.2014 has been sent to DHI on 29.12.2014. Case is deferred to 28.04.2015.			

Case No.:12/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Rejected
HQ File :01/80/050/00333/AM15/	RLA File :04/24/040/00134/AM15/	Lic.No/Date:0410159257 19.08.2014	
56	Decision: The Committee decided to reject the case as the firm has not replied to the deficiency letter issued to them on 21.10.2014 followed by reminder dated 03.12.2014, E-mail dated 09.12.2014, final reminder dated 09.01.2015 & E-mail dated 13.01.2015 with direction to the firm to pay applicable Custom Duty along with interest. RA may take further necessary action accordingly.		

Case No.:5/17/80-ALC2/2014	Party Name: DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date:0510390631 21.08.2014	Defer Date:28.04.2015
57	Decision: The committee noted the deficiency raised by MSME vide ID No.30 (211)/14-ME dated 05.02.2015 in the firm's application has been sent to them on 12.02.2015. NC decided to issue reminder to firm to expedite reply. Case is deferred to 28.04.2015.		

Case No.:6/17/80-ALC2/2014	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:28.04.2015
58	Decision: The Committee noted that firm's reply dated 22.01.2015 has been sent to DHI on 27.01.2015. NC decided to issue reminder to DHI to expedite comments. Case is deferred to 28.04.2015.		

Case No.:33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80- ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:28.04.2015
59	Decision: The committee noted the firm's application has been sent to DHI on 21.10.2014 followed by reminders dated 03.12.2014 and 09.01.2015 and decided to await comments from DHI. Case is deferred to 28.04.2015.		

60	Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:28.04.2015
Decision: The Committee noted that firm's reply dated 02.03.2015 has been sent to DIPP on 16.03.2015 for comments. Case is deferred to 28.04.2015.				

61	Case No.:17/17/80-ALC2/2014	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00389/AM15/	RLA File :05/23/040/00204/AM15/	Lic.No/Date:0510390776 27.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (220)/14-ME dated 10.03.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

62	Case No.:28/17/80-ALC2/2014	Party Name: RANENDRA NATH BARUAH.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00400/AM15/	RLA File :14/24/040/00001/AM15/	Lic.No/Date:1410000570 27.08.2014	Defer Date:28.04.2015
Decision: The committee noted that DEIT has raised deficiency in the application of the firm and sent a letter directly to the firm on 23.12.2014. NC decided to issue reminder to the firm to expedite reply. Case is deferred to 28.04.2015.				

63	Case No.:29/17/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00401/AM15/	RLA File :09/24/040/00277/AM15/	Lic.No/Date:0910060894 28.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (233)/14-ME dated 17.03.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

64	Case No.:30/17/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00402/AM15/	RLA File :09/24/040/00278/AM15/	Lic.No/Date:0910060895 28.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME				

vide ID No.30 (234)/14-ME dated 17.03.2015 (copy to be sent to firm and RA).

RA may take necessary action accordingly.

65	Case No.: 39/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00411/AM15/	RLA File :05/24/040/00244/AM15/	Lic.No/Date:0510390896 01.09.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP (Chemical) vide ID No.7/289/14-TSW/54 dated 03.03.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

66	Case No.: 38/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00410/AM15/	RLA File :05/24/040/00256/AM15/	Lic.No/Date:0510390977 04.09.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP (Chemical) vide ID No.7/289/2014-TSW/14 dated 21.01.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

67	Case No.: 40/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
	HQ File :01/80/050/00412/AM15/	RLA File :05/24/040/00255/AM15/	Lic.No/Date:0510390976 04.09.2014	
	Decision: The committee decided to ratify the norms based upon the written comments of DIPP (Chemical) vide ID No.7/289/14-TSW dated 25.02.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.			

68	Case No.: 14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:28.04.2015
	Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General			

of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. DGFT (DES-I) forwarded these representations to Policy VI Section of the DGFT for further comments in this matter.

Case is deferred to 28.04.2015.

Case No.:15/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
HQ File :01/80/050/00387/AM15/	RLA File :05/23/040/00230/AM15/	Lic.No/Date:0510391023 05.09.2014	
69			
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/32/2015-TSW/69 dated 17.03.2015 as under:-			
1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 2500 Kgs. & 5250 Kgs. respectively.			
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its Quantity may be allowed as 2464 Kgs.(2503.4 Meters) inclusive of 2.1 % wastage			
RA may take necessary action accordingly.			

Case No.:43/17/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00415/AM15/	RLA File :05/24/040/00251/AM15/	Lic.No/Date:0510391003 05.09.2014	Defer Date:28.04.2015
70			
Decision: The committee noted the firm's application has been sent to C&PC on 07.11.2014 for comments. NC decided to issue reminder to C&PC to expedite comments.			
Case is deferred to 28.04.2015.			

Case No.:27/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00399/AM15/	RLA File :04/24/040/00151/AM15/	Lic.No/Date:0410159363 10.09.2014	Defer Date:28.04.2015
71			
Decision: The Committee noted that firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments.			
Case is deferred to 28.04.2015.			

72	Case No.:32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE	Meet No/Date:26/80-ALC2/2014	Status: Deferred
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	LIMITED	17.03.2015	
HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:28.04.2015
Decision: The Committee noted that the firm's reply dated 05.01.2015 was earlier sent to DIPP who has informed that the case pertains to DHI. However, DHI has returned the case stating that the case should be sent to MSME. However, MSME has informed that this case pertains to DHI, Accordingly, NC decided to send the application/reply of the firm to DHI again for comments. Case is deferred to 28.04.2015.			

Case No.:20/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
HQ File :01/80/050/00392/AM15/	RLA File :05/23/040/00253/AM15/	Lic.No/Date:0510391123 15.09.2014	
73	Decision: The Committee decided to ratify the norms based on the recommendation of DIPP vide ID Note No. 12/32/2015-TSW/73 dated 17.03.2015 as under:- 1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 2500 Kgs. & 5250 Kgs. respectively. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its Quantity may be allowed as 2464 Kgs.(2503.4 Meters) inclusive of 2.1 % wastage RA may take necessary action accordingly.		

Case No.:23/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00395/AM15/	RLA File :04/24/040/00155/AM15/	Lic.No/Date:0410159424 16.09.2014	Defer Date:28.04.2015
74	Decision: The Committee noted that firm has not replied to the deficiency letter dated 14.11.2014 followed by reminder dated 09.01.2015 and E-mail dated 13.01.2015. NC decided to issue final reminder to the firm to expedite reply. Case is deferred to 28.04.2015.		

Case No.:24/17/80-ALC2/2014	Party Name: GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
HQ File :01/80/050/00396/AM15/	RLA File :04/24/040/00154/AM15/	Lic.No/Date:0410159425 16.09.2014	Defer Date:28.04.2015
75	Decision: The Committee noted that firm has not replied to the deficiency letter dated 14.11.2014 followed by reminder dated 09.01.2015 and E-mail dated 13.01.2015. NC decided to issue final reminder to the firm to expedite reply.		

Case is deferred to 28.04.2015.

76	Case No.: 55/17/80-ALC2/2014	Party Name: SHAKTIMAN RUB ROLLS P.LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00427/AM15/	RLA File :33/24/040/00007/AM15/	Lic.No/Date:3310030078 16.09.2014	Defer Date:28.04.2015
	Decision: The Committee noted that firm's reply dated 28.12.2014 has been sent to MSME on 09.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.			

77	Case No.: 53/17/80-ALC2/2014	Party Name: SIDWAL REFRIGERATION INDUSTRIES PVT. LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00425/AM15/	RLA File :05/24/040/00227/AM15/	Lic.No/Date:0510391153 17.09.2014	Defer Date:28.04.2015
	Decision: The committee noted that the firm has not replied to the deficiency letter sent to them on 13.01.2015 followed by E-mail 25.02.2015. NC decided to send a reminder to the firm to expedite reply. Case is deferred to 28.04.2015.			

78	Case No.: 56/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00428/AM15/	RLA File :05/23/040/00232/AM15/	Lic.No/Date:0510391188 17.09.2014	Defer Date:28.04.2015
	Decision: The committee noted that the firm has not replied to the deficiency letter sent to them on 05.12.2014 followed by reminder on 09.01.2015. NC decided to send final reminder to the firm to expedite reply. Case is deferred to 28.04.2015.			

79	Case No.: 57/17/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00429/AM15/	RLA File :05/23/040/00233/AM15/	Lic.No/Date:0510391190 17.09.2014	Defer Date:28.04.2015
	Decision: The committee noted that the firm has not replied to the deficiency letter sent to them on 05.12.2014 followed by reminder on 09.01.2015. NC decided to send final reminder to the firm to expedite reply. Case is deferred to 28.04.2015.			

80	Case No.: 44/17/80-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date:26/80-ALC2/2014	Status: Deferred
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		17.03.2015	
HQ File :01/80/050/00416/AM15/	RLA File :05/24/040/00275/AM15/	Lic.No/Date:0510391224 18.09.2014	Defer Date:28.04.2015
Decision: The committee noted that DIPP has raised deficiency in the application of the firm vide ID No.12/32/2014-TSW/80 dated 17.03.2015 as under and decided to send it to the firm for reply:- "Reply submitted by the firm vide their letter dated 11.01.2015 has been perused which is not complete and they may be asked to submit the following information: 1. Information in respect of Sl. No. 6, 8, 9, 11 & 14 of Standard Deficiency Format. 2. Constituent of "Sets" for import items at Sl. No. 7, 8, 10 & 11 and specific use of these items." Case is deferred to 28.04.2015.			

	Case No.:31/17/80-ALC2/2014	Party Name: NEW TECH INDUSTRIES	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
81	HQ File :01/80/050/00403/AM15/	RLA File :04/24/040/00152/AM15/	Lic.No/Date:0410159451 19.09.2014	Defer Date:28.04.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 22.01.2015 for reply. NC decided to issue a reminder to the firm to expedite reply. Case is deferred to 28.04.2015.				

	Case No.:37/17/80-ALC2/2014	Party Name: ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
82	HQ File :01/80/050/00409/AM15/	RLA File :05/23/040/00168/AM15/	Lic.No/Date:0510391272 23.09.2014	Defer Date:28.04.2015
Decision: The Committee noted that firm's reply dated 27.12.2014 has been sent to MSME on 09.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred 28.04.2015.				

	Case No.:35/17/80-ALC2/2014	Party Name: HONDA TRADING COPN. INDIA PVT. LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Approved
83	HQ File :01/80/050/00407/AM15/	RLA File :05/23/040/00252/AM15/	Lic.No/Date:0510391310 24.09.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No.30 (117)/2014-ME dated 04.02.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

84	Case No.:50/17/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
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HQ File :01/80/050/00422/AM15/	RLA File :04/24/040/00170/AM15/	Lic.No/Date:0410159512 30.09.2014	Defer Date:28.04.2015
Decision: The Committee noted that firm's reply dated 13.01.2015 has been sent to MSME on 30.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.			

85	Case No.:51/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:28.04.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 for reply. NC decided to issue a reminder to firm to expedite reply. Case is deferred to 28.04.2015.				

86	Case No.:52/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:28.04.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 for reply. NC decided to issue a reminder to firm to expedite reply. Case is deferred to 28.04.2015.				

87	Case No.:1/20/80-ALC2/2014	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Closed
	HQ File :01/80/050/00476/AM15/	RLA File :05/24/040/00270/AM15/	Lic.No/Date:0510392340 09.12.2014	
Decision: The Committee decided to close the case as RA has informed that the above mentioned AA has been issued on repeat basis in terms of Para 4.7.1 of HBP (Vol.I). RA may take necessary action accordingly.				

88	Case No.:1/26/80-ALC2/2014	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00624/AM15/	RLA File :61/24/040/00083/AM15/	Lic.No/Date:6110001273 02.02.2015	Defer Date:28.04.2015
Decision: The committee noted that the application of the firm has been sent to DIPP on 17.03.2015 for comments. However, according to DIPP, the case pertains to DHI. Therefore, NC decided to send the application to DHI.				
Case is deferred to 28.04.2015.				

89	Case No.:2/26/80-ALC2/2014	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2014 17.03.2015	Status: Deferred
	HQ File :01/80/050/00625/AM15/	RLA File :31/83/040/00254/AM15/	Lic.No/Date:3110065310 09.03.2015	Defer Date:28.04.2015
Decision: The Committee noted that hard copy of application has not been received from RA. NC decided to send a reminder to RA and firm for hard copy of application.				
Case is deferred to 28.04.2015.				

S.No.650

Case No. A – 03	M/s. L & T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DE S-I	Lic. No. & date
Meeting No.26/15		RA.F.No.03/95/039/00004/AM11	0310760909 dt.06.12.2013
Date: 17.03.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: The committee noted that the firms reply dated 24.09.2014 has been sent to DHI on 26.09.2014, followed by reminders dated 05.12.2014 and 09.01.2015 for comments. NC decided to issue reminder to another reminder to firm to expedite comments.

Case is deferred to 28.04.2015.

S.No.651

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DE S-I	Lic. No. & date
Meeting No.26/15		RA.F.No.09/24/040/00380/AM11	0910044575 dt.06.12.2010
Date: 17.03.2015		Ratification of norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 28.04.2015.

S.No.652

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.09/24/040/00223/AM11	0910043468 dt.09.09.2010
Date: 17.03.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from

Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 28.04.2015.

No.653

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.09/24/040/00169/AM11	0910043002
Date: 17.03.2015		Fixation of Norms	dt.06.08.2010

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 28.04.2015.

S.No.654

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DE S.I	Lic. No. & date
Meeting No.26/15		RA.F.No.03/24/042/00205/AM04	0310247081
Date: 17.03.2015		Fixation of norms	dt.12.01.2004

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to them for comments. The Committee decided to send a D.O. letter from Additional DGFT (Dr.L.B. Singhal) to Additional DGFT (Shri Jaikant Singh), EPCG Division for expediting comments on pending cases.

Case is deferred to 28.04.2015.

S.No.655

Case No. A/R-11	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00053/AM12/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.02/24/040/00223/AM11	0210156321
Date: 17.03.2015		Ratification of norms	dt.18.03.2011

Decision: The committee decided to amend the description of export items and import item under GN-4 based upon written comments of DHI vide ID Note No. 3(05)/10/TSW(B)/93 dated 23.02.2015 (copy to be forwarded to the firm & RA).

RA may take necessary action accordingly.

S.No.656

Case No. A/R-12	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00052/AM12/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.02/24/040/00224/AM11	0210156322

Date: 17.03.2015		Ratification of norms	dt.18.03.2011
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Decision: The committee decided to amend the description of export items and import item under GN-4 based upon written comments of DHI vide ID Note No. 3(05)/10/TSW(B)/93 dated 23.02.2015 (copy to be forwarded to the firm & RA).

RA may take necessary action accordingly.

S.No.657

Case No. A/R-13	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00639/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.02/24/040/00122/AM11	0210150220
Date: 17.03.2015		Ratification of norms	dt.04.11.2010

Decision: The committee decided to amend the description of export items and import item under GN-4 based upon written comments of DHI vide ID Note No. 3(05)/10/TSW(B)/93 dated 23.02.2015 (copy to be forwarded to the firm & RA).

RA may take necessary action accordingly.

S.No.658

Case No. A/R-37	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.34/24/040/00220/AM13	3410035737
Date: 17.03.2015		Request for fixation of norms	dt.26.12.2012

Decision: The Committee noted that the firm vide E-mail dated 26.02.2015 has requested to close the case and they will pay import duty to the Customs. Accordingly, NC decided to close the case.

RA may take necessary action accordingly.

S.No.659

Case No. A/R-116	M/s. Flovel Energy Pvt. Limited, Faridabad	HQF.No.01/81/050/00396/AM11/ DES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.05/23/040/00135/AM11	0510271787
Date: 17.03.2015		Request for fixation of norms	dt.31.08.2010

Decision: The committee noted that the firm was requested to appear for a personal hearing. The firm did not appear for the personal hearing and have requested to give another date for personal hearing after 31.03.2015. The committee decided to request the firm to appear for personal hearing on 28.04.2015.

Case is deferred to 28.04.2015.

S.No.660

Case No. A/R-117	M/s. Bharat Heavy Electricals Ltd.,	HQF.No.01/80/050/00573/AM10/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.11/24/040/00024/AM10	1110021254

Date: 17.03.2015	Bhopal	Request for inclusion of "Cold Rolled Non Grain Oriented Magnetic Steel Sheet / Coils (CRNGO) of various Grades in import item list"	dt.11.11.2009
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Decision: The Committee noted that firm's reply dated 27.01.2015 sent to DHI on 05.02.2015. In continuation of their letter dated 27.01.2015, the firm has furnished additional information on 24.02.2015 which has been forwarded to DHI on 05.03.2015 for comments.
Case is deferred to 28.04.2015.

S.No.661

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00572/AM12/D ES.I	Lic. No. & date
Meeting No.26/15	Electricals Ltd.,	RA.F.No.61/24/040/00055/AM12	6110000728
Date: 17.03.2015	Haridwar	Request for denial of import under Advance Authorization Scheme for Power Plant Equipment against subject Advance Authorization	dt.27.12.2011

Decision: The committee decided to request the firm to appear for personal hearing on 17.03.2015 to explain their case. However, as per their request NC decided to grant personal hearing on 09.06.2015.
Case is deferred to 28.04.2015.

S.No.662

Case No. A/R-120	M/s. Weatherford	HQF.No.01/81/050/00489/AM08/D ES.I	Lic. No. & date
Meeting No.26/15	Drilling &	RA.F.No.34/24/040/00185/AM08	3410020553
Date: 17.03.2015	Productions Service (I) Pvt. Ltd., Baroda	Request for ratification of norms.	dt.07.01.2008

Decision: The Committee noted that deficiency raised by DHI in the request of the firm vide ID dated 25.03.2013 has been sent to the firm again on 15.12.2014 for reply.NC decided to issue reminder to firm to expedite reply.

Case is deferred to 28.04.2015.

S.No.663

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 17.03.2015		Request for revision of norms.	dt.11.12.2008

Decision: NC noted that the firm's request dated 30.06.2014 has been sent to DHI on 15.12.2014 for comments. NC decided to issue reminder to MSME to expedite comments.
Case is deferred to 28.04.2015

S.No.664

Case No. A/R-122	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/00180/AM14/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.31/83/040/00044/AM14	3110058551
Date: 17.03.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The Committee noted that deficiency letter dated 08.01.2015 has been sent to the firm on 30.01.2015 for reply. NC decided to issue reminder to firm to expedite reply.

Case is deferred to 28.04.2015.

S.No.665

Case No. A/R-123	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/00178/AM14/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.31/83/040/00045/AM14	3110058550
Date: 17.03.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The Committee noted that deficiency letter dated 08.01.2015 has been sent to the firm on 30.01.2015 for reply. NC decided to issue reminder to firm to expedite reply.

Case is deferred to 28.04.2015.

S.No.666

Case No. A/R-142	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00409/AM14/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.04/24/040/00163/AM14	0410152111
Date: 17.03.2015		Request for amendment of norms.	dt.21.11.2013

Decision: The committee decided to amend norms based upon the written comments of DHI vide ID Note No. 3(5)/2014-TSW (B) dated 05.02.2015 (copy to be forwarded to the firm & RA).

RA may take necessary action accordingly.

S.No.667

Case No. A/R-143	M/s. Truetschler India Pvt. Ltd., (Formerly M/s. Trumac Engineering Co. Pvt. LTd.,	HQF.No.01/80/171/00223/AM15/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No. 03/95/039/00005/AM10	0310608317
Date: 17.03.2015		Request for Fixation of ad-hoc norms.	dt.29.12.2010

Decision: The Committee noted that the firm's request dated 25.08.2014 was earlier sent to DIPP on 27.01.2015. However, DIPP has informed that the case pertains to DHI. Accordingly, NC decided to send the case to DHI for comments.

Case is deferred to 28.04.2015.

S.No.668

Case No. A/R-144	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00102/AM15/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No. 05/23/040/00549/AM14	0510382896
Date: 17.03.2015		Request for revision /amendment of norms.	dt.27.03.2014

Decision: The Committee noted that the firm's request dated 24.11.2014 has been sent to MSME on 27.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.

S.No.669

Case No. A/R-145	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00574/AM14/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.05/23/040/00486/AM14	0510380004
Date: 17.03.2015		Request for revision /amendment of norms.	dt.21.02.2014

Decision: The Committee noted that the firm's request dated 25.11.2014 has been sent to MSME on 27.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.

S.No.670

Case No. A/R-146	M/s. Man Trucks India Pvt. Ltd., Pune	HQF.No.01/80/050/00830/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.31/24/040/00119/AM11	3110046183
Date: 17.03.2015		Request for fixation of norms.	dt.29.12.2010

Decision: The Committee noted that the firm's request dated 10.10.2014 and 15.12.2014 has been sent to DHI on 16.01.2015 for comments. NC decided to issue reminder to DHI to expedite comments. Case is deferred to 28.04.2015.

S.No.671

Case No. A/R-161	M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi	HQF.No.01/80/050/00138/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.05/23/040/00013/AM15	0510385020
Date: 17.03.2015		Request for fixation of norms	dt.25.04.2014

Decision: The Committee noted that the firm's reply/request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments.

Case is deferred to 28.04.2015.

S.No.668

Case No. A/R-144	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00102/AM15/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No. 05/23/040/00549/AM14	0510382896
Date: 17.03.2015		Request for revision /amendment of norms.	dt.27.03.2014

Decision: The Committee noted that the firm's request dated 24.11.2014 has been sent to MSME on 27.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.

S.No.669

Case No. A/R-145	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00574/AM14/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.05/23/040/00486/AM14	0510380004
Date: 17.03.2015		Request for revision /amendment of norms.	dt.21.02.2014

Decision: The Committee noted that the firm's request dated 25.11.2014 has been sent to MSME on 27.01.2015 for comments. NC decided to issue reminder to MSME to expedite comments. Case is deferred to 28.04.2015.

S.No.670

Case No. A/R-146	M/s. Man Trucks India Pvt. Ltd., Pune	HQF.No.01/80/050/00830/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.31/24/040/00119/AM11	3110046183
Date: 17.03.2015		Request for fixation of norms.	dt.29.12.2010

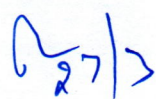
Decision: The Committee noted that the firm's request dated 10.10.2014 and 15.12.2014 has been sent to DHI on 16.01.2015 for comments. NC decided to issue reminder to DHI to expedite comments. Case is deferred to 28.04.2015.

S.No.671

Case No. A/R-161	M/s. Automat Irrigation Pvt. Ltd., Shahdara, Delhi	HQF.No.01/80/050/00138/AM11/D ES.I	Lic. No. & date
Meeting No.26/15		RA.F.No.05/23/040/00013/AM15	0510385020
Date: 17.03.2015		Request for fixation of norms	dt.25.04.2014

Decision: The Committee noted that the firm's reply/request dated 02.01.2015 has been sent to C&PC on 03.03.2015 for comments.

Case is deferred to 28.04.2015.


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

S.No.672

Case No. C - 06	M/s. Forza Medi	HQF.No.01/80/162/00311/AM15/DES.I
Meeting No.26/15	(India) Pvt. Ltd.,	Request for fixation of input output norms for the
Date: 17.03.2015	Gurgaon	export product "Wheel Chair Climate; Sheel Chair
		Action "in respect of 100% EOU.

Decision: The committee decided to ratify the norms based upon written comments of DIPP No. 12/32/2015-TSW/C-06 dated 17 /03/2015 as under:-

Keeping in view the manufacturing operations and wastages involved at different stages of manufacture which is also supported by the actual consumption/scrap data , it is recommended that scrap wastage norms may be fixed for the EOU as under, in terms of para 6.8(e) of the Foreign Trade Policy 2009-14:

Finished Product		Input material	
Description	Quantity	Description	Quantity
Wheel Chair Action	1 No. (14.5 Kgs.)	Relevant Aluminium Tubes/Sections	3.207 Kgs. as 1.075 Kgs./Kg. content in the export product
		Relevant Mild Steel Tubes/Sections	0.928 Kgs. as 1.055 Kgs./Kg. content in the export product
Wheel Chair Clematis	1 No. (40 Kgs.)	Relevant Aluminium Tubes/Sections	0.269 Kgs. as 1.11 Kgs./Kg. content in the export product
		Relevant Mild Steel Tubes/Sections	11.141 Kgs. as 1.073 Kgs./Kg. content in the export product

DC, NSEZ may take necessary action accordingly.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: Personal hearing for Case No. 3/7/80-ALC2/2013 / Licence No: 0910055381
 To: nara/ha: dus@nic.in, parveen.s@nic.in
 Cc: Faresh Khan <fareshkhan@bhel.in>, "RASTOGI <>, S. K." <rastogisk@bhel.in>, indra <indra@bhelhyd.co.in>, Bhagath Singh Mallikanti <bhagath@bhelhyd.co.in>, Vame S W <vame@bhelhyd.co.in>

Date: 03/12/15 01:08 PM
 From: SuranPrasad <suran@bhelhyd.co.in>

8.02.5

24/17-3-15

Dear Sir,

With reference to the attached MOM regarding S.No.5 / Case No. 3/7/80-ALC2/2013 / Licence No: 0910055381, the Committee has decided to call the Firm for a Personal Hearing on 17.03.2015. However BHEL had consulted with the technical authority before the personal hearing and it has come to the understanding that the Industrial Advisor will not be available on the said date of the PH. In view of the above the personal hearing may be postponed and another chance may be given to the firm to appear for the PH.

The case details are appended below for your ready reference.

Case No.:3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 19.01.2015. Case is deferred to 17.03.2015.			

--
 Regards,
 B. Suran Prasad
 Sr. Manager/FE & Insurance),
 BHEL, R.C Puram, Hyderabad - 32
 Phone No:040-23182192.
 Mobile No:09948418800.

M 27/3

PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

DIL

SW-07

dt 17.3.2014

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of AA- no 0910056185 dt 30-05-13 & AA- no 0910057521 dt 10-09-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm's reply of dated 12-12-14 has been examined. I am directed to state that the firm may be asked to submit the part to be manufactured out of imported raw materials & the net weight of the part along with the net weight of the imported raw material to examine the request.

The above issues with the approval of IA(KKT).

86/1/2014
3/2/2015

B.C.Nayak
Development Officer
30-01-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(13)/12/TSW(B)(SS)/dated

Received
at 5.30 P.M.
Shri Saini
Hqs
3/2/15

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL Sno 8
017-3-2014
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermal Systems (Hyderabad) for ratification of norms of AA- no 0910056186 dt 30-05-13

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermal Systems (Hyderabad) on the subject mentioned above. The firm's reply of dated 12-12-14 has been examined. I am directed to state that the firm may be asked to submit following information to examine the request.

1. Quantity of import item no 4 in number.
2. Specific use of item no 6 with justification for quantity of import.

The above issues with the approval of IA(KKT).

[Signature]

B.C.Nayak
Development Officer
30-01-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No3(13)/12/TSW(B) *(54)* dated

Received at 5-30 PM.

Shri Saini
HAs
3/2/15

M
27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5127/0510358721/HSW/CS

27th January 2015

Shri Parveen Sharma,
Dy. Director General of Foreign Trade
Dte. General of Foreign Trade,
DES-1 Section, Room No. 404, 4th Floor,
Udyog Bhavan,
NEW DELHI - 110 011.

Dear Sir,

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510358721/3/03/00 dated 04.07.2013 issued by the Office of Jt. DGFT, New Delhi, from File No. 05/23/040/-00113/AM14

Reference: Your F. No. 01/80/050/00199/AM14/DES-1

We acknowledge your letter ref. No. 01/80/050/00199/AM14/DES-1/2571 dated 9th January 2015 (received by us on 19th Jan. 2015) once again asking us to submit the certificate from Dte. General of Hydro Carbons (DHGC) confirming that the "goods are required for use in the Petroleum operation in areas under PEL/ML leases".

Kindly note that based on our meeting with Norms Committee on 19th August 2014, we had approached DGHC directly as well as thru' ONGC / Oil India for issuance of the required Certificate. In response to our request, ONGC had advised, vide letter ref. No. DLI/Corp-MM/BOTIL-EC/2014 dated 08.10.2014 that DGHC will not issue the certificate for goods already supplied or against purchase orders which have already been executed. This information was conveyed to your good offices for above cases, vide letters dated 15.11.2014.

In view of the above and since supplies of ONGC Orders, against which above Advance Authorizations were issued, have been completed and imposed Export Obligations fulfilled, we requested your Office to kindly waive the need for submission of the DGHC Certificate for these cases and to ratify the norms as applied for so that we could process documents for seeking redemptions from the Office of Addl. DGFT (CLA), New Delhi. Copies of our letters along with copies of receipt issued by your Receipt Section are attached for your reference, please

We may add that in view of DGHC expressing inability to issue the requested certificate for supplies already made, we have separately approached the Chairman, Norms Committee - DES-1, DGFT, New Delhi, for waiver from submission of the said DGHC Certificate in all cases where ratification of ad-hoc norms is held-up (including the above case), and to authorize ratification of the ad-hoc norms as applied for. Copy of our letter to the Chairman, Norms Committee, is attached, for your reference, please.

So far we have neither received any response from your Office nor from the Norms Committee. Kindly review and expedite.

Contd on Page 2..

Corporate Office :

Mohta Bldg., 4th Floor
4 Bhikaji Cama Place
New Delhi 110 066
T : +91-11-26196442/43
F : +91-11-26196664
E : botil@vsnl.com

Works :

Bhora Kalan, Bilaspur - Pataudi Road
Off NH-8, MS-60
Dist : Gurgaon, Haryana - 122 413
T : +91-124-2866300 (30 Lines)
F : +91-124-2279382
E : botil@botilindia.com
W : www.botilindia.com

SPEC SCT-0437
SPEC 6A-1442
SPEC 7-1-1044
SPEC 11D1-0508

SPEC 14A-0054
SPEC 14L-0040
SPEC 19GI-0012
SPEC 19G2-0015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

:: 2 ::

In view of above, we shall be highly obliged for your confirmation of the requested waivers so that we may approach the licensing authority to redeem the authorizations.

We look forward to receive your response at the earliest,

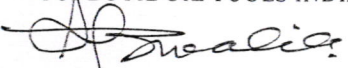
While on the subject, we wish to point-out that in para 1 of your letters you refer to **Advance Authorization No. 3110060945 dated 30.10.2013 issued in favour of M/s. GE India Industrial Pvt. Ltd. The purpose of your referring of this reference in our cases is not clear to us.** Please clarify. However, we request you to please advise whether M/s. GE India Industrial Pvt. Ltd., obtained the DGHC certificate after execution of the order so that we can also take up the matter with DGHC accordingly.

In view of your advice of DGHC Certificate requirement, we wish to reassure you that we are no longer accepting Orders under Deemed Export Scheme from ONGC/Oil India and other Operators, unless such Orders are supported by Project Authority Certificate **and Certificate from DGHC confirming that the ordered goods are required for use in the petroleum operations.**

We look forward to your favourable response, please

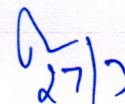
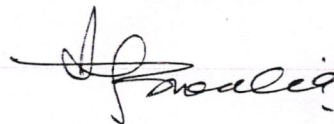
Thanking you,

Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,

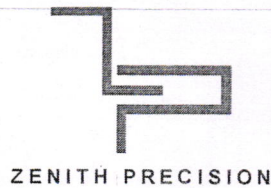

(H.S. WALIA)
GENERAL MANAGER

Encl: as stated

CC: The Foreign Trade Development Officer, DES-1, DGFT, New Delhi-11
- for information, please



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



S 1012-12 ✓
 Dt 17-3-2208
 Dt 17.3.15

February 28, 2015

BY SPEED POST WITH A/D

The Director General of Foreign Trade,
 DES-I Section, Room No. 404, 4th Floor,
 Ministry of Commerce & Industry,
 Government of India,
 Udyog Bhawan, New Delhi: 110 011

Kind Attn: Priya Ranjan
 Foreign Trade Development Officer

Dear Sir,

Sub: - Ratification of the norms in respect of Advance Authorise Nos.
 0710097716/23.08.2013 obtained under para 4.7 of HBP (vol.1)

Ref : F No. 01/80/050/125/AMM 15 DES -1/2028 Dated 07.11.2014

We wish to inform that the above Licenses are all Physical Exports only and we hereby are confirming that the supplies are not against invalidation of EPCG License

This is for your kind information.

Thanking you,

Yours truly,

For **ZENITH PRECISION PRIVATE LIMITED**

Deepak Pinto
 Deepak Pinto,
 Managing Director.

Shri Saini
Han
12/3/15

27/3
PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website:dgft.gov.in

F.No.01/80/50/125/AM15/DES.I/ 2028

Dated : 7/11/2014

To

M/s. Zenith Precision P. Ltd;
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

Subject:- Ratification of norms in respect of Advance Licence No. 0710097716 dated 23.08.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to this office letter of even number dated 23.05.2014 followed by E:mail on 27.05.2014 regarding clarification on export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. However, it is informed that the said information/documents have not been received in this office so far. It was requested to furnish aforesaid clarification required for ratification of norms of above mentioned Advance Authorization.

2. You are, therefore, again requested to furnish the requisite details within 3 weeks from the date of issue of this letter. The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.

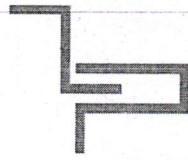
Yours faithfully,

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

08/11/14

(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjana@dgft.gov.in



ZENITH PRECISION

S1013
 DT 17-3.15

February 28, 2015

BY SPEED POST WITH A/D

The Director General of Foreign Trade,
 DES-I Section, Room No. 404, 4th Floor,
 Ministry of Commerce & Industry,
 Government of India,
 Udyog Bhawan, New Delhi: 110 011

Kind Attn: Priya Ranjan
 Foreign Trade Development Officer

Dear Sir,

Sub: - Ratification of the norms in respect of Advance Authorise Nos.
 0710097714/23.08.2013 obtained under para 4.7 of HBP (vol.1)

Ref : F No. 01/80/050/128/AMM 15 DES -1/2037 Dated 15.11.2014

We wish to inform that the above Licenses are all Physical Exports only and we hereby are confirming that the supplies are not against invalidation of EPCG License

This is for your kind information.

Thanking you,
 Yours truly,

For **ZENITH PRECISION PRIVATE LIMITED**

Deepak Pinto

Deepak Pinto,
 Managing Director.

27/3
PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Shri Saini
Han
12/3/15

39

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011; Website:dgft.gov.in

F.No.01/80/50/128/AMM15/DES.I/ 2037

Dated : 15/11/2014

To

M/s. Zenith Precision P. Ltd:
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

Subject:- Ratification of norms in respect of Advance Licence No. 0710097714 dated
23.08.2013 obtained under Para 4.7 of HBP (Vol.I).

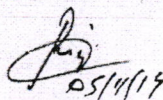
Sir,

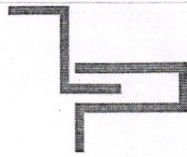
Please refer to this office letter of even number dated 23.05.2014 followed by
E:mail on 27.05.2014 regarding clarification on export (whether physical export or
deemed export against invalidation letter to EPCG license) has been sought. However, it is
informed that the said information/documents have not been received in this office so far.
It was requested to furnish aforesaid clarification required for ratification of norms of
above mentioned Advance Authorization.

2. You are, therefore, again requested to furnish the requisite details within 3
weeks from the date of issue of this letter. The information /reply must be sent to the
authorities as mentioned in the letter referred to in above paragraph.

Yours faithfully,

27/11
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Priya Ranjan)
Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@dgft.gov.in



ZENITH PRECISION

S.M. 14 ✓
#F17-36

February 28, 2015

BY SPEED POST WITH A/D

The Director General of Foreign Trade,
DES-I Section, Room No. 404, 4th Floor,
Ministry of Commerce & Industry,
Government of India,
Udyog Bhawan, New Delhi: 110 011

Kind Attn: Priya Ranjan
Foreign Trade Development Officer

Dear Sir,

Sub: - Ratification of the norms in respect of Advance Authorise Nos.
0710097715/23.08.2013, obtained under para 4.7 of HBP (vol.1)

Ref : F No. 01/80/050/130/AMM 15 DES -1/2027 Dated 07.11.2014

We wish to inform that the above Licenses are all Physical Exports only and we hereby are confirming that the supplies are not against invalidation of EPCG License

This is for your kind information.

Thanking you,

Yours truly,

For **ZENITH PRECISION PRIVATE LIMITED**

Deepak P. R.

Deepak P. R.,
Managing Director.

Smt Saini
12/3/15

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

41

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website:dgft.gov.in

F.No.01/80/50/130/AMM15/DES.I/ 2027

Dated : 27/11/2014

To

M/s. Zenith Precision P. Ltd;
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

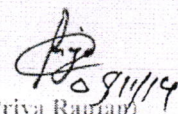
Subject:- Ratification of norms in respect of Advance Licence No. 0710097715 dated
23.08.2013 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to this office letter of even number dated 23.05.2014 followed by
E:mail on 27.05.2014 regarding clarification on export (whether physical export or
deemed export against invalidation letter to EPCG license) has been sought. However, it is
informed that the said information/documents have not been received in this office so far.
It was requested to furnish aforesaid clarification required for ratification of norms of
above mentioned Advance Authorization.

2. You are, therefore, again requested to furnish the requisite details within 3
weeks from the date of issue of this letter. The information /reply must be sent to the
authorities as mentioned in the letter referred to in above paragraph.

Yours faithfully,



(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@nic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



BOTIL OIL TOOLS INDIA PRIVATE LIMITED

BOTIL/5135-36/0510370619/HSW/CS

27th January 2015

Shri Parveen Sharma,
Dy. Director General of Foreign Trade
Dte. General of Foreign Trade,
DES-1 Section, Room No. 404, 4th Floor,
Udyog Bhavan,
NEW DELHI - 110 011.

Dear Sir,

Subject : Ratification of the norms in respect of Advance Authorization No. 0510370619/3/03/00 dated 08.11.2013 issued by the Office of Jt. DGFT, New Delhi, from File No. 05/23/040/-00306/AM14

Reference: Your F. No. 01/80/050/00380/AM14/DES-1

We acknowledge your letter ref. No. 01/80/050/00380/AM14/DES-1/2570 dated 9th January 2015 (received by us on 19th Jan. 2015) once again asking us to submit the certificate from Dte. General of Hydro Carbons (DHGC) confirming that the "goods are required for use in the Petroleum operation in areas under PEL/ML leases".

Kindly note that based on our meeting with Norms Committee on 19th August 2014, we had approached DGHC directly as well as thru' ONGC / Oil India for issuance of the required Certificate. In response to our request, ONGC had advised, vide letter ref. No. DLI/Corp-MM/BOTIL-EC/2014 dated 08.10.2014 that DGHC will not issue the certificate for goods already supplied or against purchase orders which have already been executed. This information was conveyed to your good offices for above cases, vide letters dated 15.11.2014.

In view of the above and since supplies of ONGC Orders, against which above Advance Authorizations were issued, have been completed and imposed Export Obligations fulfilled, we requested your Office to kindly waive the need for submission of the DGHC Certificate for these cases and to ratify the norms as applied for so that we could process documents for seeking redemptions from the Office of Addl. DGFT (CLA), New Delhi. Copies of our letters along with copies of receipt issued by your Receipt Section are attached for your reference, please

We may add that in view of DGHC expressing inability to issue the requested certificate for supplies already made, we have separately approached the Chairman, Norms Committee - DES-1, DGFT, New Delhi, for waiver from submission of the said DGHC Certificate in all cases where ratification of ad-hoc norms is held-up (including the above case), and to authorize ratification of the ad-hoc norms as applied for. Copy of our letter to the Chairman, Norms Committee, is attached, for your reference, please.

So far we have neither received any response from your Office nor from the Norms Committee. Kindly review and expedite.

Contd on Page 2..

Corporate Office :

Mohita Bldg., 4th Floor
4 Bhikaiji Cama Place
New Delhi 110 066
T : +91-11-26196442/43
F : +91-11-26196664
E : botil@vsnl.com

Works :

Bhora Kalan, Bilaspur - Pataudi Road
Off NH-8, MS-60
Dist : Gurgaon, Haryana - 122 413
T : +91-124-2866300 (30 Lines)
F : +91-124-2279382
E : botil@botilindia.com
W : www.botilindia.com

SPEC 5CT-0437
SPEC 6A-1442
SPEC 7-1-1044
SPEC 11D1-0008

SPEC 14A-0054
SPEC 14L-0040
SPEC 19G1-0012
SPEC 19G2-0015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

43

OTIL OIL TOOLS INDIA PRIVATE LIMITED

Contd.

:: 2 ::

In view of above, we shall be highly obliged for your confirmation of the requested waivers so that we may approach the licensing authority to redeem the authorizations.

We look forward to receive your response at the earliest,

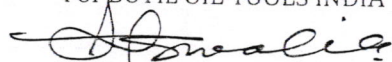
While on the subject, we wish to point-out that in para 1 of your letters you refer to **Advance Authorization No. 3110060945 dated 30.10.2013 issued in favour of M/s. GE India Industrial Pvt. Ltd. The purpose of your referring of this reference in our cases is not clear to us.** Please clarify. However, we request you to please advise whether M/s. GE India Industrial Pvt. Ltd., obtained the DGHC certificate after execution of the order so that we can also take up the matter with DGHC accordingly.

In view of your advice of DGHC Certificate requirement, we wish to reassure you that we are no longer accepting Orders under Deemed Export Scheme from ONGC/Oil India and other Operators, unless such Orders are supported by Project Authority Certificate **and Certificate from DGHC confirming that the ordered goods are required for use in the petroleum operations.**

We look forward to your favourable response, please

Thanking you,

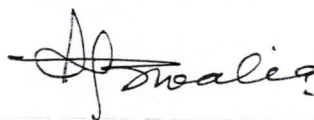
Very truly yours,
For BOTIL OIL TOOLS INDIA PVT LTD.,



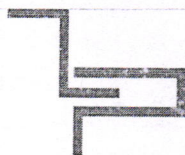
(H.S. WALIA)
GENERAL MANAGER

Encl: as stated

CC: The Foreign Trade Development Officer, DES-1, DGFT, New Delhi-11
- for information, please



27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



ZENITH PRECISION

SNO 23

DT-17.3.2015

February 28, 2015

BY SPEED POST WITH A/D

The Director General of Foreign Trade,
DES-I Section, Room No. 404, 4th Floor,
Ministry of Commerce & Industry,
Government of India,
Udyog Bhawan, New Delhi: 110 011

Kind Attn: Priya Ranjan
Foreign Trade Development Officer

Dear Sir,

Sub: - Ratification of the norms in respect of Advance Authorise Nos.
0710101167/07.01.2014,

Ref : F No. 01/80/050/558/AMM 14 DES -1/2016 Dated 07.11.2014

We wish to inform that the above Licenses are all Physical Exports only and we hereby are confirming that the supplies are not against invalidation of EPCG License

This is for your kind information.

Thanking you,

Yours truly,

For **ZENITH PRECISION PRIVATE LIMITED**

Deepak Pinto

Deepak Pinto,
Managing Director.

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Smt Saini
Han
12/3/15

45

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:
NEW DELHI-110011: Website:dgft.gov.in

F.No.01/80/50/558/AM14/DES.I/ 20/6

Dated : 27/11/2014

To

M/s. Zenith Precision P. Ltd;
No.94, Third Phase
Peenya Industrial Area,
Bangalore-560058.
(E.mail info@zenithprecision.in)

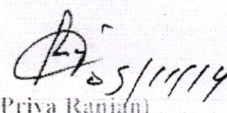
Subject:- Ratification of norms in respect of Advance Licence No. 0710101167 dated
07.01.2014 obtained under Para 4.7 of HBP (Vol.I).

Sir,

Please refer to this office letter of even number dated 28.02.2014 followed by reminder dated 28.03.2014 regarding clarification on export (whether physical export or deemed export against invalidation letter to EPCG license) has been sought. However, it is informed that the said information/documents have not been received in this office so far. It was requested to furnish aforesaid clarification required for ratification of norms of above mentioned Advance Authorization.

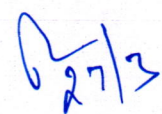
2. You are, therefore, again requested to furnish the requisite details within 3 weeks from the date of issue of this letter. The information /reply must be sent to the authorities as mentioned in the letter referred to in above paragraph.

Yours faithfully,



(Priya Ranjan)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tele. No.23061562 Ext. 265
E-mail: priya.ranjan@dic.in


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 46/ St. No. 24
dt 17-3-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 7/5/80 (M/s ICEM Engineering Company Pvt. Limited) (Advance Authorization No.0310769175 dated 04.02.2014)

Advance Authorization may be ratified as under:

1. Quantities of export items at Sl. No. 1, 2 & 4 may also be specified as 2 Nos., 4 Nos. & 2 Nos. respectively in addition to their weights.
2. Quantities of import items at Sl. No.1, 3, 4 & 5 may also be specified as 4 Nos., 6 Nos., 2 Nos. & 2 Nos. respectively in addition to their weights.
3. Import items at Sl. No. 1, 3, 4 & 5 may be allowed on net to net basis.
4. Quantity of import item at Sl. No. 2 may be allowed as 6.05 MT.
5. Word 'Relevant' may be prefixed with the descriptions of import items at Sl. No. 6 & 7.
6. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 212 MT.
7. Quantity of import item at Sl. No. 7 may be allowed as 447 Nos. on net to net basis. Weight of this item may be allowed as 92.82 MT as 1.02 Kgs./Kg. content in the export item at Sl. No. 8.

Norms committee may take a view

/ 17/3/15

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.12/32/2015-TSW/24 dated 17/03/2015

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(215)/2014-ME

Subject: Fixation of adhoc input output norms advance authorization bearing no

31.777556 dtd 8/4/14 of M/s Trident Tools Ltd. Sodhi

The following information is needed before norms can be fixed:-

- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, **wastages claimed at each stage of manufacturing** with complete justification and supported by documentary evidence/drawing.
- Detailed technical note on manufacturing process including the relevant flow sheet.
- Blank size of import product.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
3/3/15
(K.S. Sodhi)
AD (ME)

Sh Haradhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(215)/2014-ME dated 03.03.15

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Saini
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12/3/15

DESD/941
12/3/15

we

8.00.30
dt 17-3-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 9/8/80 (M/s ICEM Engineering Company Pvt. Limited) (Advance Authorization No. 0310779043 dated 22.04.2014)

(48)

1. Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as under:
 - (i) For export item at Sl. No.1 namely, Dish Ends, as 1.10 Kgs./Kg. content in the export item.
 - (ii) For export item at Sl. No.1 namely, Cones, as 1.18 Kgs./Kg. content in the export item.
 - (iii) For export item at Sl. No. 1 namely, Rolled Shell, as 1.05 Kgs./Kg. content in the export item.
 - (iv) For export item at Sl. No. 2 namely, Clad Dish Ends, as 1.18 Kgs./Kg. content in the export item.
 - (v) For export item at Sl. No. 3 namely, Fabricated Steel Clad Plates , as 1.05 Kgs./Kg. content in the export item.
 - (vi) For export item at Sl. No. 4 namely, Clad Rolled Shell, as 1.05 Kgs./Kg. content in the export item.
3. Quantity of import item at Sl. No. 2 may be allowed as under:
 - (i) As 1.18 Kgs./Kg. content in the export item at Sl. No. 2.
 - (ii) As 1.05 Kgs./Kg. content in the export items at Sl. No. 3 & 4.

Norms committee may take a view

17/3/15
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No.12/32/2014-TSW/30 dated 17 /03/2015

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 28/04/15 Sl. no. 38
dt 3-2-15
dt 17-3-15

Office of the Development Commissioner
 Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(223)/2014-ME

Subject: AA no 0710104425 dated 23.05.14 for M/s Hittco tools Ltd, Bangalore

DGFT may be informed to get following information from the unit:-

- Size, specification, Drawing and per unit weight of each type of export product separately.
- Justification of size selected to manufacture each export product and its weight i.e wt of raw material for mfg each export product, separately.
- Process of manufacturing each export product and stagewise wastage involved.
- Information in a tabulated sheet showing gross weight and nett weight to judge wastage involved and recovery thereof.
- Blank size of import product.

This issues with the approval of Director (ME)

(K.S. Sodhi)
 AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(223) 2014-ME dated 05.03.15

27/3
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Shri Meena
12/3/15

DL 98med.

Sl. No. 42
JF 3-2157
JF 17-315✓

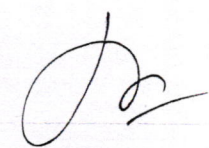
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom India for ratification of norms of AA no 0710105249 dt 20-06-13

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Alstom India. The firm may be asked to submit following information:

1. A number of import items like item no 1 to 3, 11 to 14 etc are not multiples of export item. The reason for all the items which are not multiples of export quantity may be given.
2. Item no of consumables like item no 8 & their total value.
3. Specification of items like item no 12, 13, 152, 310, 311, 471, 473 to 476, 490, 564 to 590, 597, 999, 1097, 1112, 1650, 1863, 1864.
4. sl no 9 & 11 of SDL. Calculation is to be submitted for all items of import which unit is not in numbers.
5. Specific use & Details of all the items whose description contain kit like item no 1660.
6. Item number of tools & software proposed for import.
7. The Firm to submit proper information to serial no 3 & 4 of Appendix 11A. The information submitted is not clear.

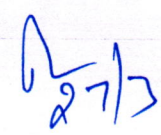
The above issues with the approval of IA (KKT).



B.C. Nayak
Development Officer
05-03-15

FTDO, DES-I, DGFT

Deptt. of HI, UO No 3(188)/14-TSW(B) 110 dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL 28/11/14

7

SP. NO. 48

dt 3-2-15x

29/12-3-15x

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(212)/2014-ME

Subject: Adv. Authorization no 0510390041 dated 31.07.14 in respect of M/s Camfil air filtration Pvt Ltd.

The following needs to be clarified:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export and import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.

Sodhi

5/2
(K.S.Sodhi)
AD (ME)

24/2/14
9/2/2015-

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(212) 14-ME dated 05.02.15

Shri Meena
H2an
9/2/15

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SV WC J-wo. 53
#17-3-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 2/14/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510390209 dated 08.08.2014)

Advance Authorisation may be ratified as under:

1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 76 MT & 94 MT respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 to 5 & 7.
3. Quantity of import item at Sl. No. 1 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as 15966 Kgs. inclusive of 37.6 % wastage after taking 20 % recovery from scrap.
4. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
5. Quantity of import item at Sl. No. 5 may be allowed as 42093 Kgs.(43224 Meters) inclusive of 3.09 % wastage as claimed by the firm being used for the manufacture of U-tubes.
6. Import item at Sl. No. 6 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 7 may be allowed as 57508 Kgs.(53804.3 Meters) inclusive of 2 % wastage.

Norms Committee may take a view.

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2015-TSW/53 dated 13/03/2015

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

53 WC Sl. No. 54
#17-3-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 3/14/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510390210 dated 08.08.2014)

Advance Authorisation may be ratified as under:

1. Net empty weights of export items at Sl. No. 1, 2, 3 & 4 may be specified as 86.8 MT, 81.2 MT, 17 MT & 3.125 MT respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2, 3, 5 & 7.
3. Quantity of import item at Sl. No. 1 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 12330 Kgs. inclusive of 41.4 % wastage after taking 20 % recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 43929 Kgs.(56394 Meters) inclusive of 2 % wastage.
6. Quantity of import item at Sl. No. 4 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 2767 Kgs. inclusive of 36.4 % wastage after taking 20 % recovery from scrap.
7. Quantity of import item at Sl. No. 5 may be allowed as 6312 Kgs.(8204 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 6 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 4610 Kgs. inclusive of 4.17 % wastage.
9. Quantity of import item at Sl. No. 7 may be allowed as 49535 Kgs.(51010 Meters) inclusive of 2 % wastage.

Norms Committee may take a view.

17/3/15
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2015-TSW/54

dated 17/03/2015

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

54

D/L 28/11/14

Sl. No. 572
dt 3-2-15
dt 17-3-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(211)/2014-ME

Subject: Adv. Authorization no 0510390631 dated 21.08.14 in respect of M/s Deepeka Exports Pvt Ltd

The following information is required before norms can be fixed:-

- Weight of export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

Sodhi
5/4/15
(K.S. Sodhi)
AD (ME)

28/6/2014
9/2/2015

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(211) 14-ME dated 05.02.15

Shri Meena
Haa
9/2/15

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

Sl. no. 61 ✓
at 3-15 ✓
17-3-15 ✓

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES**

MECHANICAL DIVISION

30(220)/14-ME

Subject: AA no 0510390776 dtd 27.08.14 in respect of M/s Chemico Synthetics Ltd.

Norms may be fixed as follows:-

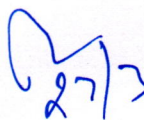
- Import may be allowed for 627.3 MT of Antimony concentrate inclusive of 7% wastage of antimony metal.

This issues with the approval of Director (ME) for taking view by NC.


10/3/15
(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(220)/14-ME dated 10.03.15

Shri Meena
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12/3/15


27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

56

S. no. 63
#17-315

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(233)/2014-ME

Subject: AA no 0910060894 dated 28.08.14 for M/s, Polmor steel Pvt Ltd.

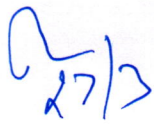
The norms may be fixed as follows:-

- Net weight of per unit export product may be specified as 128.7 kg and 239.68 kg for S.No 1 and 2 respectively.
- S.no 1 of import product may be allowed for 271.74 kg after affecting 1/3rd recovery from scrap and inclusive of 13.6% wastage.
- S.no 2 of import product may be allowed for 6284.36 kg after affecting 1/3rd recovery from scrap and inclusive of 2.8% wastage.
- S.no 3 of import product may be allowed for 5899.49 kg after affecting 1/3rd recovery from scrap and inclusive of 12.8% wastage.
- S.no 4 of import product may be allowed for 1692.92 kg after affecting 1/3rd recovery from scrap and inclusive of 14.5% wastage.
- S.no 5 of import product may be allowed for 2508.54 kg after affecting 1/3rd recovery from scrap and inclusive of 7.1% wastage.
- S.no 6 being a consumable may be allowed upto @5% of FOB value.

This issue with the approval of Director (ME)


17/3/15
(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(233)/14-ME dated 17.03.15


17/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 64
17/3/15

57

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(234)/2014-ME

Subject: AA no 0910060895 dated 28.08.14 for M/s, Polmor steel Pvt Ltd.

The norms may be fixed as follows:-

- Net weight of per unit export product may be specified as 87.83 kg.
- S.no 1 of import product may be allowed for 1263.47 kg after affecting 1/3rd recovery from scrap and inclusive of 5.44% wastage.
- S.no 2 of import product may be allowed for 4350.58 kg after affecting 1/3rd recovery from scrap and inclusive of 9.21% wastage.
- S.no 3 being a consumable may be allowed upto @5% of FOB value.

This issue with the approval of Director (ME)

Sodhi
17/3/15

(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(234)/14-ME dated 17.03.15

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

58

SNP 65
27-3-2015

No.7/289/2014-TSW
Department of Industrial Policy & Promotion
(TSW Section)

Subject : **Advance Authorisation No. 0510390896 dated 1.9.2014- Y Tec**
India Pvt. Ltd. Haryana.

Ref : DGFT UO. No. 01/80/50/411/AM-DES-1/1225 dated : 7.11.2014.

The case has been examined. Based on the Chartered Engineer Certificate and the requirement of raw material, the following is recommended:-

Item of Export & Quantity: As per the Application (1 to 9)

Item of Imports :

S.No.	Import Item Name	Quantity,	UOM
1.	TC Case Cover (21350-RDJY-0000)	54032	Numbers
2.	Synthetic Rubber (NIPOL AR 42W)	1274.885	Kgs.
3.	Water Cort 709 (610264)	320.950	Kgs.
4.	Cover TC Case (Cover (21350-RGL-0000-01)-0000)	93564.00	Numbers
5.	Synthetic Rubber (NIPOL 42 AR W)	2207.643	Kgs.
6.	Water Cort 709 (610264)	555.770	Kgs.
7.	RR MTG Upper Stopper Plate (50371 TK 8A0-5000)	95602	Numbers
8.	Synthetic Rubber (BR 1250 H NIPOL)	3256.089	Kgs.
9.	Synthetic Rubber (IR)2200	3256.089	Kgs.
10.	Chemical Powder (Zinc Oxide-3)	503.727	Kgs.
11.	Water Cort 709 (610264)	33.652	Kgs.
12.	Chemlok6225 (Chemlok 6225)	63.097	Kgs
13.	Plate (50261-SDAA-A001-20)	654567	Numbers
14.	Synthetic Rubber (DCR31)	5983.397	Kgs.
15.	Chemical Powder (Zinc Oxide-3)	892.829	Kgs.
16.	Water Cort 709 (610264)	172.806	Kgs.
17.	Chemlok6225 (Chemlok 6225)	1080.036	Kgs.
18.	Diaphragm BRKT (50824SZWOO-3100)	202949	Numbers
19.	Synthetic Rubber (DCR74)	7266.589	Kgs.
20.	Synthetic Rubber (DCR12H)	3114.252	Kgs.
21.	Chemical Powder (Zinc Oxide-3)	399.607	Kgs.
22.	Synthetic Rubber (NOCCELER TMU)	160.736	Kgs.
23.	MASS(74899TF200-4003-SAS)	57957	Numbers
24.	Plate (74899TF200-5001)	57957	Numbers
25.	Back Plate (74899TF200-5001)	57957	Numbers
26.	Felt 40X101.8T (74899TF200-	231828	Numbers

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Received at 3.45 After NK meeting
on 03.03.2015

59

	9000)		
27	Lock Screw (75353-671-0000)	115914	Numbers
28	Cushion (2TX10X20) 81324SLJX-7010-23	231828	Numbers
29	*S* Bolt Flange 6x16 (95701-06016-08)	115914	Numbers
30	Synthetic Rubber (Tufdene 1000)	1789.538	Kgs
31	Chemical Powder (Zinc Oxide-3)	223.772	Kgs
32	Chemlok 6225 (Chemlok 6225)	229.510	Kgs
33	Mass 74899T7A00-4000)	2045	Numbers
34	Bolt Flange 6x12 (95701-06012-08)	6135	Numbers
35	Lock Screw(75353-671-0000)	6135	Numbers
36	Cushion (81324SLJX 7010-23)	8180	Numbers
37	Synthetic Rubber(Tufdene 1000)	63.143	Kgs
38	Chemical Powder (Zinc Oxide-3)	7.896	Kgs
39	Mass 74899T7JH-4000- A)	35893	Numbers
40	Bolt Flange 6x12 (95701-06012-08)	35893	Numbers
41	Lock Screw(75353-671-0000)	107679	Numbers
42	Cushion (81324SLJ70-7010-23)	107679	Numbers
43	Synthetic Rubber (Tufdene 1000)	1108.268	Kgs
44	Chemical Powder (Zinc Oxide-3)	138.583	Kgs
45	Mass (74899TD400-4001)	6425	Numbers
46	Plate (74899TD400-5001)	6425	Numbers
47	Bolt Flanges 6x16 (95701-06016-08)	12850	Numbers
48	Lock Screw(75353-671-0000)	12850	Numbers
49	Felt (74899 TF2-9000)	25700	Numbers
50	Cushion (81324SLJ70-9000)	25700	Numbers
51	Synthetic Rubber (Tufdene1000)	111.808	Kgs
52	Chemical Powder (Zinc Oxide-3)	13.994	Kgs.

Nand Lal

(NAND LAL)
Consultant
25.02.2014

DES -1

No. 7/289/14-TW/24. 2/2/15
154 23

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

No.7/289/2014-TSW
Department of Industrial Policy & Promotion
(TSW Section)

SM 66
SM 17-3.5
3. 2-9-15-07

Subject : Advance Authorisation No. 0510390977 dated 27.8.2014- Y Tec India Pvt. Ltd. - Haryana.

Ref : DGFT UO. No. 01/80/50/410/AM-15 /DES-1/1232 dated : 7.11.2014.

The case has been examined. Based on the Chartered Engineer Certificate and the requirement of raw material, the following is recommended .

A. Item of Export : As per the application .

B. Item of Import :

S.No.	Import Item Name	Quantity,	UOM
1.	TS Case Cover (12350-RDJY-0000)	54032.00	Numbers
2.	Synthetic Rubber (NIPOL-AR-42W)	1274.885	Kgs.
3.	Water Cort 709 (610264)	320.950	Kgs.
4.	Cover TC Case (21350-RGL-0000-010)	93564.00	Numbers
5.	Synthetic Rubber (NIPOIL AR-42W)	2207.643	Kgs.
6.	Water Cort 709 (610264)	555.770	Kgs.
7.	RR MTG UPPER Stopper Plate(50371TK8A0-5000)	95602.00	Numbers
8.	Synthetic Rubber (BR1250H NIPOL)	3526.089	Kgs.
9.	Synthetic Rubber (IR2200)	3526.089	Kgs.
10.	Chemical Powder (Zinc Oxide-3)	503.727	Kgs.
11.	Water Cort 709 (610264)	33.652	Kgs
12.	Chemlok6225 (Chem lok 6225)	63.097	Kgs
13.	Plate (50261-SDAA-A001-20)	654567.00	Numbers
14.	Synthetic Rubber (DCR31)	5983.397	Kgs.
15.	Chemical Powder (Zinc Oxide-3)	892.892	Kgs.
16.	Water Cort 709 (610264)	172.806	Kgs.
17.	Chemlok6225 (Chem lok 6225)	1080.036	Kgs
18.	Diaphragm BRKT(50824SZW00-3100)	202949.00	Numbers.
19.	Synthetic Rubber (DCR 74)	7266.589	Kgs
20.	Synthetic Rubber (DCR 12 H)	3114.252	Kgs
21.	Chemical Powder (Zinc Oxide-3)	399.607	Kgs.
22.	Synthetic Rubber (NOCCELERTMU	160.736	Kgs.
23.	MASS (74899TF 200-4003-SA)	57957.00	Numbers.
24.	PLATE(74899 TF200-4003-SA)	57957.00	Numbers.
25.	Black plate (74899 TF200 4003-SA)	57957.00	Numbers.
26.	Felt40×101.8T (74899TF 200-9000)	231828.00	Numbers

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

27.	Lock SCRE (75353-671-0000)W	115914.00	Numbers.
28.	Cushion (2TX10X20) (81324-SLJX-7010-23)	231828.00	Numbers.
29.	*S* Bolt Flange 6×16 (95701-06016-08)	115914.00	Numbers.
30.	Synthetic Rubber (Tuf Dene 1000)	1789.538	Kgs
31.	Chemical Powder (Zinc Oxide-3)	223.772	Kgs.
32.	Chemlok 6225 (Chem lok 6225)	229.510	Kgs.
33.	MASS (74899T7A 00-4000)	2045.00	Numbers
34.	Bolt Flange 6×12 (95701-06012-08)	6135.00	Numbers
35.	Lock Screw(75353-671-0000)W	6135.00	Numbers
36.	Cushion (81324-SLJX-7010-23)	8180.00	Numbers
37.	Synthetic Rubber (Tuf Dene 1000)	63.143	Kgs.
38.	Chemical Powder (Zinc Oxide-3)	7.896	Kgs.
39.	Mass (74899T7JH-4000-A)	35893.00	Numbers
40.	Bolt Flange 6×12 (95701-06012-08)	35893.00	Numbers
41.	Lock Screw (75353-671-0000)W	107679.00	Numbers
42.	Cushion (81324SLJ70-7010-23)	107679.00	Numbers
43.	Synthetic Rubber (Tuf Dene 1000)	1108.268	Kgs.
44.	Chemical Powder (Zinc Oxide-3)	138.583	Kgs.
45.	MASS (74899TD 400-4001)	6425.00	Numbers.
46.	Plate (74899 TD 400-5001)	6425.00	Numbers.
47.	Bolt Flange 6×16 (95701-06016-08)	12850.00	Numbers.
48.	Lock SCRE (75353-671-0000)	12850.00	Numbers.
49.	Felt (74899-TF2-9000)	25700.00	Numbers.
50.	Cushion (81324SLJ70-9000)	25700.00	Numbers.
51.	Synthetic Rubber (Tuf Dene 1000)	111.808	Kgs
52.	Chemical Powder (Zinc Oxide-3)	13.994	Kgs.

(Nand Lal)

Sr. Development Officer
19-01-2015

DES-I, DGFT

No 7/289/2014 - BW/ de 21/1/2015
14

Shri Saini
Hagan
21/1/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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S No. 67 -
Dt 17.3.2015

No.7/289/2014-TSW / 48
Department of Industrial Policy & Promotion
(TSW Section)

Subject : Advance Authorisation No. 0510390976 dated 4.9.2014- Y Tec India Pvt. Ltd.
Haryana.

Ref : DGFT UO. No. 01/80/50/412/AM- 15/ DES-1/1230 dated : 7.11.2014.

The case has been examined. Based on the Chartered Engineer Certificate and the requirement of raw material, the following is recommended :-

A. Item of Export: As per application (1 to 44)

B. Item of Imports :

S.No.	Import Item Name	Quantity,	UOM
1.	Diaphragm Brkt(50824SZW00 - 1003	89594.00	Numbers..
2.	Synthetic Rubber (DC-74)	3207.913	Kgs.
3.	Synthetic Rubber (DCR 12H)	1374.820	Kgs.
4.	Chemical Powder (Zinc Oxide-3)	176.411	Kgs
5.	Synthetic Rubber (NOCELLER TMU)	70.958	Kgs.
6.	Synthetic Rubber (DC-74)	563.642	Kgs
7.	Synthetic Rubber (DCR 12H)	241.561	Kgs
8.	Chemical Powder (Zinc Oxide-3)	30.996	Kgs.
9.	Synthetic Rubber (NOCELLER TMU)	12.468	Kgs.
10.	Diaphragm Brkt(AS210-SDAA-0710)	46030.00	Numbers
11.	Synthetic Rubber (DC-74)	2972.157	Kgs.
12.	Synthetic Rubber (DCR 12H)	1273.420	Kgs.
13.	Chemical Powder (Zinc Oxide-3)	163.038	Kgs.
14.	Synthetic Rubber (NOCELLER TMU)	65.317	Kgs.
15.	Synthetic Rubber (DIENE NF 35 R)	1413.039	Kgs
16.	Chemical Powder (Zinc Oxide-3)	235.507	Kgs.
17.	Synthetic Rubber (DIENE NF 35 R)	1045.419	Kgs
18.	Chemical Powder (Zinc Oxide-3)	172.322	Kgs.
19.	Collar(50202-HM7A-0001)	24880	Numbers.
20.	Synthetic Rubber (Nipol AR-42W)	2709.432	Kgs
21.	Bottom Rubber (PLATE) (60407-ZA7-0000)	97150.00	Numbers
22.	Chemical Powder (Zinc Oxide-3)	60.913	Kgs.
23.	Aska Coat-NC 400 (Aska Coat-NC-4000	649.739	Kgs.
24.	Rub.ENG MT (Plata)(68311-zm8-0003)	35700.00	Numbers.

27/3

PARVEEN SHARMA
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Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25.	Rubber Compound ((J-NHR60-A01)	1005.705	Kgs.
26.	Plate Lower Assy R (68321Z28-A-102)	14550.0	Numbers.
27.	Plate Lower Assy R (68321Z28-A-202)	14550.0	Numbers.
28.	Aska Coat-NC 400 (Aska Coat-NC-4000	97.310	Kgs.
29.	Synthetic Rubber (DCR 31)	40.013	Kgs.
30.	Chemical Powder (Zinc Oxide-3)	6.882	Kgs.
31.	Plate Upper Assy L (68321Z28-A-102)	14550.0	Numbers.
32.	Plate Lower Assy L (68321Z28-A-102)	14550.0	Numbers.
33.	Synthetic Rubber (DCR-31)	363.153	Kgs
34.	Chemical Powder (Zinc Oxide-3)	6.882	Kgs
35.	Aska Coat-NC 400 (Aska Coat-NC-4000	97.310	Kgs.
36.	Rubber Bottom (60407-ZA7-000)	3650.00	Numbers.
37.	Rubber Bottom (Ring) (68325-Z07A-0030)	3650.00	Numbers.
38.	Synthetic Rubber (DCR 31)	105.354	Kgs.
39.	Chemical Powder (Zinc Oxide-3)	3.895	Kgs
40.	Aska Coat-NC 400 (Aska Coat-NC-4000	24.411	Kgs.
41.	Plate Upper (68325-Z11A-0000-20)	500.0	Numbers.
42.	Rubber Bottom (Lower)(68325-899A-0100)	500.0	Numbers
43.	Chemical Powder (Zinc Oxide-3)	0.787	Kgs.
44.	Rubber Bottom (Plate)(68325-ZT3A-0003)	3360.0	Numbers
45.	Chemical Powder (Zinc Oxide-3)	4.805	Kgs.
46.	Bottom Rubber (PL Lower MT)(68326-Z03A-0000)	6254.00	Numbers
47.	Bottom Rubber (PL Upper L MT) (68326-Z03-00001)	6254.00	Numbers
48.	Chemical Powder (Zinc Oxide-3)	12.383	Kgs
49.	Chemical Powder (Zinc Oxide-3)	41.827	Kgs.
50.	Bottom Rubber (PL LowerMT)(68326-Z03A-000	6254.00	Numbers
51.	Bottom Rubber (PL Upper RMT)(68327-Z03A-000	6254.00	Numbers
52.	Chemical Powder (Zinc Oxide-3)	9.631	Kgs.
53.	Aska Coat-NC 400 (Aska Coat-NC-4000	41.827	Kgs.
54.	Bottom Rubber (PL LowerMT)(68325-	6254.00	Numbers

27/3
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 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

	Z03A-000		
55.	Bottom Rubber (PL Upper L MT)(68328-Z03A-000)	6254.00	Numbers
56.	Chemical Powder (Zinc Oxide-3)	11.007	Kgs.
57.	Aska Coat-NC 400 (Aska Coat-NC-4000)	41.827	Kgs.
58.	FR ARM BU (IN) (51393-HC-0030 02)	81180.00	Kgs.
59.	FR ARM BU (OUT) (=HB3OUT)(51393-HC4-0030 03	81180.00	Numbers.
60.	Synthetic Rubber (TUFDENE 1000)	792.073	Kgs
61.	Chemical Powder (Zinc Oxide-3)	98.228	Kgs.
62.	BUSH FR ARM INNER PIPE 10/06 (5139HL1AO-200-AS)	3200.00	Numbers
63.	BUSH FR ARM OUTER PIPE (5139HL1AO-3001)	3200.00	Numbers
64.	Synthetic Rubber (TUFDENE 1000)	27.914	Kgs.
65.	Chemical Powder (Zinc Oxide-3)	3.485	Kgs.
66.	Synthetic Rubber BR 1250H9(NIPLO)	4575.159	Kgs.
67.	Chemical Powder (Zinc Oxide-3)	761.232	Kgs.
68.	Synthetic Rubber BR 1250H (NIPOL)	7336.858	Kgs.
69.	Chemical Powder (Zinc Oxide-3)	1232.916	Kgs
70.	*C* CLIP (17514-TAO-A011-Y1)	764018.00	Numbers
71.	Synthetic Rubber BR 1250H (NIPOL)	764.782	Kgs.
72.	Chemical Powder (Zinc Oxide-3)	126.063	Kgs.
73.	Synthetic Rubber BR 1250H (NIPOL)	25.070	Kgs.
74.	Synthetic Rubber (1R2200)	25.070	Kgs.
75.	Chemical Powder (Zinc Oxide-3)	3.575	Kgs.
76.	Synthetic Rubber BR 1250H (NIPOL)	973.711	Kgs.
77.	Chemical Powder (Zinc Oxide-3)	156.860	Kgs.
78.	Synthetic Rubber (BR125H (NIPOL)	500.233	Kgs.
79.	Chemical Powder (Zinc Oxide-3)	91.749	Kgs.
80.	Synthetic Rubber (BR125H (NIPOL)	984.808	Kgs.
81.	Chemical Powder (Zinc Oxide-3)	182.666	Kgs.
82.	Synthetic Rubber (BR125H (NIPOL)	1460.00	Kgs.
83.	Chemical Powder (Zinc Oxide-3)	251.075	Kgs.
84.	Rear Hook Pivot Rubber BU (OUT) (52147-KC5-0000 04)	2100.0	Numbers.
85.	Rear Hook Pivot Rubber BU (OUT) (52147-KC5-0000 05)	2100.0	Numbers.
86.	Synthetic Rubber- (TUFDIENE 1000)	1265.9	Kgs.
87.	Chemical Powder (Zinc Oxide-3)	1.571	Kgs.
88.	Outer Pipe(29 U-222-00)	2040.0	Numbers.
89.	Rear Shocker Absorver(IN) (3R4-2226-00)	2040.0	Numbers.

27/3
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 Dy. Director General
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 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

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90.	Synthetic Rubber- BR125H (NIPOL)	6.463	Kgs
91.	Chemical Powder (Zinc Oxide-3)	1.077	Kgs.
92.	Plate (EJ010-D01G0-0202)	33908.00	Numbers.
93.	Synthetic Rubber- (TUFDIENE 1000)	309.580	Kgs.
94.	Chemical Powder (Zinc Oxide-3)	4.849	Kgs.
95.	Boss-Ring (E0263121)	500.0	Numbers.
96.	Boss (E0263121)	500.0	Numbers
97.	Synthetic Rubber- DCR-F	8.129	Kgs..
98.	Chemical Powder (Zinc Oxide-3)	0.303	Kgs
99.	Damper BU (IN)52451-MA0-0000 02)	28190	Numbers
100.	Damper BU (OUT) 52451-MA0-0000 02)	28190	Numbers
101.	Synthetic Rubber- (TUFDIENE 1000)	73.181	Kgs.
102.	Chemical Powder (Zinc Oxide-3)	8.993	Kgs.
103.	Rubber BU (IN) (S1972-472-00-A0-03)	6016.00	Numbers.
104.	Rubber BU (IN) (S1972-472-00-A0-04)	6016.00	Numbers.
105.	Synthetic Rubber- (TUFDIENE 1000)	25.015	Kgs.
106.	Chemical Powder (Zinc Oxide-3)	3.110	Kgs.
107.	Damper Bush Inner Pipe (S3440-472-0C-30)	994.0	Numbers.
108.	Damper Bush Outer Pipe (S3440-472-0X-A0-G)	994.0	Numbers.
109.	Synthetic Rubber- (TUFDIENE 1000)	3.794	Kgs.
110.	Chemical Powder (Zinc Oxide-3)	0.470	Kgs.
111.	Synthetic Rubber- (DCR-31)	11.451	Kgs.
112.	Chemical Powder (Zinc Oxide-3)	0.218	Kgs.
113.	Synthetic Rubber- (TUFDIENE 1000)	5.830	Kgs.
114.	Chemical Powder (Zinc Oxide-3)	0.583	Kgs.
115.	Synthetic Rubber (BR1250H (1550)-NIPOL	1589.261	Kgs.
116.	Chemical Powder (Zinc Oxide-3)	264.877	Kgs.
117.	Synthetic Rubber (BR1250H (1550)-NIPOL	1414.778	Kgs.
118.	Chemical Powder (Zinc Oxide-3)	233.609	Kgs.
119.	Synthetic Rubber (IR2200)	188.397	Kgs.
120.	Chemical Powder (Zinc Oxide-3)	23.550	Kgs.
121.	Synthetic Rubber (IR2200)	450.657	Kgs.
122.	Chemical Powder (Zinc Oxide-3)	61.965	Kgs.
123.	Synthetic Rubber (Diene NF-35R)	159.852	Kgs.
124.	Chemical Powder (Zinc Oxide-3)	26.664	Kgs.
125.	MASS (74899TF200-4003-SA)	888.00	Numbers.
126.	Plate (74899TF200-5001)	888.0	Numbers.
127.	Black Plate(74899TF200-5100)	888.0	Numbers.
128.	Felt 40 × 10 1.8 T (74899TF200-9000)	3552.00	Numbers
129.	Lock Screw (75353-671-0000)	1776.00	Numbers

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 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

130	Cushion (2TX10X20) (81324-SLJX-7010-23)	3552.00	Numbers
131.	*S* Bolt Flange 6 × 16 (95701-06016-08)	1776.00	Numbers
132.	Synthetic Rubber- (TUFDIENE 1000)	27.419	Kgs.
133.	Chemical Powder (Zinc Oxide-3)	3.429	Kgs.
134.	Chemlok 6225 (Chemlok6225)	3.516	Kgs.
135.	TRANK D/D B/PLATE (74899-S-84-AOIO)	33601.0	Numbers
136.	TRANK D/D PLATE (74899-S-84-AOIO)	33601.0	Numbers
137.	MASS (74899-S84-A0IO-SA)	33601.0	Numbers
138.	Lock Screw (75353-671-0000)	67202	Numbers
139.	Flange Bolt 6 × 12 (95701-06012-08)	67202	Numbers
140	Felt 1.5T×15×20 (74899SYY00-9000)	134404.00	Numbers
141	Synthetic Rubber- (TUFDIENE 1000)	429.488	Kgs.
142.	Chemical Powder (Zinc Oxide-3)	54.702	Kgs.
143.	Chemlok 6225 (Chemlok6225)	155.237	Kg
144.	TRANK D/D B/PLATE (74899-S-84-AOIO)	33643.00	Numbers
145.	TRANK D/D PLATE (74899-S-84-AOIO)	33643.00	Numbers
146.	Mass (74899-S84-AO10-SA)	33643.00	Numbers
147.	Lock Screw (75353-671-0000)	67286.00	Numbers
148.	Flange Bolt 6 × 12 (95701-06012-08)	67286.00	Numbers
149.	Synthetic Rubber- (TUFDIENE 1000)	505.890	Kgs
150.	Chemical Powder Zinc Oxide-3	63.282	Kgs
151.	Chemlok 6225 (Chemlok6225)	155.431	Kgs
152.	Synthetic Rubber (BR1250H NIPOL	129.514	Kgs
153.	Synthetic Rubber (IR2200)	129.514	Kgs
154	Chemical Powder (Zinc Oxide-3)	18.757	Kgs
155.	Synthetic Rubber (BR1250 (NIPOL)	187.572	Kgs
156.	Synthetic Rubber (IR2200)	187.572	Kgs
157.	Chemical Powder (Zinc Oxide-3)	26.796	Kgs

Nand Lal
(Nand Lal)
Consultant
18-02-2015

DES-I, DGFT

No. 7/289/14-DW H. 25/2/15

Shri Saini
H.A.
25/2/15

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

67 WC Sl. No. 69
17-3-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 15/17/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510391023 dated 05.09.2014)

Advance Authorisation may be ratified as under:

1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 2500 Kgs. & 5250 Kgs. respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its Quantity may be allowed as 2464 Kgs.(2503.4 Meters) inclusive of 2.1 % wastage

Norms Committee may take a view.

17/3/15
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/32/2015-TSW/69

dated 17/03/2015

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Sl. No. 73
#17-3-15

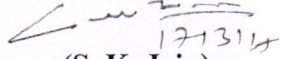
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 20/17/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510391123 dated 15.09.2014)

Advance Authorisation may be ratified as under:

1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 2500 Kgs. & 5250 Kgs. respectively.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its Quantity may be allowed as 2464 Kgs.(2503.4 Meters) inclusive of 2.1 % wastage

Norms Committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2015-TSW/73

dated 17/03/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L

S.No. 80
2417-3-15

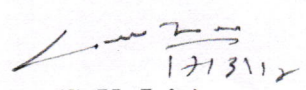
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/03/2015 - Case No. 44/17/80 (M/s Technip India Limited) (Advance Authorization No. 0510391224 dated 18.09.2014)

Reply submitted by the firm vide their letter dated 11.01.2015 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 6, 8, 9, 11 & 14 of Standard Deficiency Format.
2. Constituent of "Sets" for import items at Sl. No. 7, 8, 10 & 11 and specific use of these items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2014-TSW/80 dated 17/03/2015

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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NL

Sl. No. 83
 3-2-15x
 17-315

**Office of the development Commissioner
 Micro small & medium Enterprises
 MECHANICAL DIVISION**

30(177)/2014-ME

Subject: Advance authorization no 0510391310 dtd 24.09.14 of M/s Honda Trading Corp.

Norms may be fixed as follows:-

- Sno 1 may be allowed on net to net basis with NIL wastage and accountability clause.
- Sno 2 may be allowed, as applied, inclusive of 0.27% wastage.

This issues with approval of Director (ME).

KSSodhi
 4/2/15
 (KSSodhi)
 A D (ME)

Sh Hardhan Das, FTDO, DGFT, Udhog Bhawan, New Delhi
 O/o DC, MSME UO No 30(177)/2014-ME dated 04.02.15

Shri Meena
 HAN
 5/2/15

27/3
PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

5/2/2014
 5/2/2015

11
01/80/162/327/AM-15

S No 87

dt. 17.3.2015

GOVT OF INDIA
MINISTRY OF COMMERCE & INDUSTRIES
OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE
(CLA), A WING, I.P BHAWAN, I.P. ESTATE, NEW DELHI -110002

FILE NO.05/24/40/000270/AM-15/ZALC-II/CLA

DATED:

To

The Directorate General of Foreign Trade
Udyog Bhawan,
New Delhi-110001

(Attention: Sh. Parveen Sharma, DDG) MAR 2015

Product: -Engineering, NC-I

Subject : Ratification of norms of Advance Authorisation No.0510392340 dt.
09.12.2014 – M/s. Siria Impex P. Ltd., New Delhi

Sir,

Please refer to this office letter of even number dated 16.01.2015 on the above mentioned subject. In this connection, it is informed that the firm on their forwarding letter has requested for issuance of advance authorisation on repeat basis in terms of Para 4.7.1 of HBPv1 2009.14 against adhoc norms ratified vide Meeting No.16/80-ALC2/2013 dt. 29.10.2013. The Advance Authorisation was issued in terms of Para 4.7.1 as requested and accordingly a copy of the same was forwarded to Norms Committee-I on 10.12.2014 for information please.

This issues with the approval of JDG.

Yours faithfully,

Encl. As above

C Bhattacharya
(CHANCHAL BHATTACHARYA)

FOREIGN TRADE DEVELOPMENT OFFICER
FOR ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE

Email : c.bhattacharya@nic.in

Telephone No.011-23379111 to113(Extn.114)

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

OFFICE OF THE ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE (CLA)
A-WING, INDRAPRASTHA BHAWAN, INDRAPRASTHA ESTATE, NEW DELHI-110002

File No.05/24/40/ 0270/AM15/ZALC-II/CLA

Dated 09.12.2014

To

The Director General of Foreign Trade
Udyog Bhawan,
New Delhi-110011

1119691
10/12/14

(PRODUCTS : ENGINEERING (NC-I))

Subject: Granting of Advance Authorization No. 0510392340 dated 09.12.2014 to M/S SIRIA IMPEX PVT. LTD.

M/S SIRIA IMPEX PVT. LTD. , had applied for advance authorization under Para 4.7.1 of HBP-2009-14 (Vol.1). After examination of the case, the subject authorization has been issued under following (ticked) Para.

- ✓ 1. Under Para 4.7.1 of HBP-2009-14 (Vol.1) on repeat basis as per decision of Norms Committee taken in **Meeting No. 16/80- ALC-2/2013 DTD 29.10.2013.**
- 2. Under Para 3.9.1 of Policy Circular No.20 dated 05.12.2007.
- 3. Under Para 3.7 of Policy Circular No.20 dated 05.12.2007.

Therefore, this office is not sending sets of application to you for the ratification of ad hoc norms. This is for your kind information please.

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Yours faithfully,

(CHANCHAL BHATTACHARYA)
Foreign Trade Development Officer

For Additional Director General of Foreign Trade
Email : c.bhattacharya@nic.in
Telephone No. 011-23379111 to 113 (Extn. 114)

① S NO 653 / AR-11 ✓
 ② S NO 656 / AR-12
 ③ S NO 657 / AR-13

Ministry of Heavy Industries & Public Enterprises
 Department of Heavy Industry
 TSW(B) Section

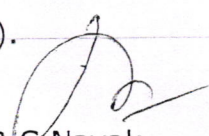
At 17-3-2015

Subject: Application of M/S TRF Ltd for ratification of norms of AA no 0210150220 dt 04-11-10, AA no 0210156321 dt 18-03-11 and AA no 0210156322 dt 18-03-11.

DES-I, DGFT may kindly refer to the above mentioned AAs of M/S TRF Ltd on the subject mentioned above. The firm has submitted reply vide their letter of dated 04-02-15. Based on the information submitted, the comments of this Office is as follows.

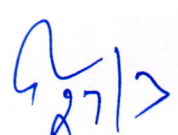
"The description of export is to be amended to "Stack Reclaimer" & incorporated in the license & NC may consider the import of "Slew bearing " under GN-4.

The above issues with the approval of IA(KKT).


 B.C. Nayak
 Development Officer
 13-02-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(05)/10/TSW(B) ~~57~~ 93 dated 23/2/15


 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

Shri ~~Harman~~ Sami
 Hqm
 24/2/15
 DES-I/927
 24/2/15

656

①
②
③

S NO 653 / AR-11

S NO 656 / AR-12 ✓

S NO 657 / AR-13

Dt. 17-3-2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S TRF Ltd for ratification of norms of AA no 0210150220 dt 04-11-10, AA no 0210156321 dt 18-03-11 and AA no 0210156322 dt 18-03-11.

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B.C.Nayak
Development Officer
13-02-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(05)/10/TSW(B) 57

93

dated 23/2/15

Shri ~~Praveen~~ Saini
Hq. m
24/2/15

DES-I / 927
24/2/15

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

657 ✓
 ① S No 655 / AR-11
 ② S No 656 / AR-12
 ③ S No 657 / AR-13
 Dt-17-3-2015

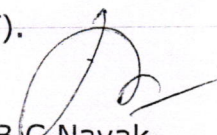
Ministry of Heavy Industries & Public Enterprises
 Department of Heavy Industry
 TSW(B) Section

Subject: Application of M/S TRF Ltd for ratification of norms of AA no 0210150220 dt 04-11-10, AA no 0210156321 dt 18-03-11 and AA no 0210156322 dt 18-03-11.

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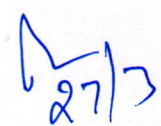
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 B.C.Nayak
 Development Officer
 13-02-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No3(05)/10/TSW(B) 57 dated 23/2/15
 93

Shri ~~H. Saini~~ Saini
 H2a
 24/2/15
 DES-I/927
 24/2/15


 27/3
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

76

Subject: **Fwd: FW: Advance License of M/s Accu fix precision**

To: Haradhan Das <haradhan.das@nic.in>

Date: 02/26/15 01:27 PM

From: Parveen Sharma <parveen.s@nic.in>

FW: Advance License of M/s Accu fix precision.eml (7kB)

Sl. No. 658

Case No. HR-37

43-013X

17-3-15V

— Original Message FW: Advance License of M/s Accu fix precision.eml —

Subject: FW: Advance License of M/s Accu fix precision
From: "kanwalinder.sodhi" <kanwalinder.sodhi@nic.in>
Date: Thu, 26 Feb 2015 12:32:49 -0800
To: parveen.s@nic.in

Sir

Please refer to the trailing mail, The vendor has asked for closure of license no 3410035737 dtd 26.12.12.

Regards

Kanwalinder

From: Milan Shah [mailto:milan@accufixtools.com]
Sent: Wednesday, February 18, 2015 1:19 AM
To: kanwalinder.sodhi@nic.in
Cc: 'Milan Shah'
Subject: Advance License
Importance: High

Dear Sir,

Please close our advance license. We will pay import duty to the customs.

Thank you,

Best Regards

Milan Shah

ACCU-FIX Precision Tools Pvt Ltd

Shri Meena
HAs
27/2/15

27/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

77

458 Manjusar GIDC, Savli, Vadodara, Gujarat, India

Web: www.accufixtools.com

Mobile: +91-7567975718

77/3

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: **FW: Regarding the Advance Authorization No.6110000728**

Date: 12/03/15 09:48 AM

To: haradhan.das@nic.in <haradhan.das@nic.in>,
parveen.s@nic.in <parveen.s@nic.in>

From: Naveen Kumar <naveenk@bhelhwr.co.in>

Cc: B M Bansal <bmbansal@bhelhwr.co.in>,
rastogisk@bhel.in <rastogisk@bhel.in>,
finsuraj@bhel.in <finsuraj@bhel.in>,
kumargaurav@bhel.in <kumargaurav@bhel.in>,
riyazuddin@bhel.in <riyazuddin@bhel.in>,
mmadan@bhel.in <mmadan@bhel.in>,
fareshkhan@bhel.in <fareshkhan@bhel.in>,
P Goyal <pgoyal@bhelhwr.co.in>

Sl. No. 661

Case No. A/R-118

dt 17-3-2015

image003.png (215kB)

MoM.PDF (823kB)

Dear Sir,

With reference to the attached MOM regarding S.No.579 / Case No. A/R-118 / Licence No: 6110000728, the Committee has decided to call the Firm for a Personal Hearing on 17.03.2015. However BHEL had consulted with the technical authority before the personal hearing and it has come to the understanding that the Industrial Advisor will not be available on the said date of the PH. In view of the above the personal hearing may be postponed and another chance may be given to the firm to appear for the PH.

The case details are appended below for your ready reference.

S.No.579

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Haridwar	HQF.No.01/80/050/00572/AM12/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.61/24/040/00055/AM12	6110000728
Date: 03.02.2015		Request for denial of import under Advance Authorization Scheme for Power Plant Equipment against subject Advance Authorization	dt.27.12.2011

Decision: The committee decided to request the firm to appear for personal hearing on 17.03.2015 to explain their case. Case is deferred to 17.03.2015.

Regards

Naveen Kumar

Sr. Engineer (MM-IMX)

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

12/3/15

DESI

Shri Meena
HA
13/3/15

79

we

S.No. 666
 case No. AIR-142
 A-3-215x
 217-1315✓

Department of Heavy Industry

TSW Section (B)

FNo :3(5)/2014

Dates 5/2/2015

Subject: Ratification of AA No 0410152111 of BHEL Chennai

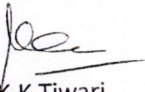
Export Product: Piping system for 2 x 660 MW Suratgarh Power Project

The applicant has requested for amendments in already ratified AA due to detailed engineering and on site erection.

1. To reduce the weight of Export product from 15290 MT to 14333 MT due to decrease in length/rerouting of cooling water pipes to be procured indigenously.

2. Inputs

Sl No	Item	Additional Quantity in MT(including %wastage)
2	AS Pipes (relevant)	396 MT (2%)
4	Welding electrodes	8 MT


 K.K Tiwari

Industrial Advisor

To
 Dy DGFT
 NC-I Udyog Bhavan

Shri DR M
 H A m
 6/2/15


 27/3
 PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

8/28/2014
 7/2

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**Department of Industrial Policy & Promotion
(TSW)**

80
Sh. no. 667
Case No. C-06
17-315

NC Meeting dated 17/03/2015 - Case No. C-06 (M/s Forza Medi (India) Pvt. Limited)

Keeping in view the manufacturing operations and wastages involved at different stages of manufacture which is also supported by the actual consumption/scrap data, it is recommended that scrap wastage norms may be fixed for the EOU as under, in terms of para 6.8(e) of the Foreign Trade Policy 2009-14:

Finished Product		Input material	
Description	Quantity	Description	Quantity
Wheel Chair Action	1 No. (14.5 Kgs.)	Relevant Aluminium Tubes/Sections	3.207 Kgs. as 1.075 Kgs./Kg. content in the export product
		Relevant Mild Steel Tubes/Sections	0.928 Kgs. as 1.055 Kgs./Kg. content in the export product
Wheel Chair Clematis	1 No. (40 Kgs.)	Relevant Aluminium Tubes/Sections	0.269 Kgs. as 1.11 Kgs./Kg. content in the export product
		Relevant Mild Steel Tubes/Sections	11.141 Kgs. as 1.073 Kgs./Kg. content in the export product

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/32/2015-TSW/C-06 dated 17/03/2015

27/3
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11